

**THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**SITTING AT NEW DELHI**

ORIGINAL APPLICATION NO. **724 of 2023**

**IN THE MATTER OF:-**

Bittu

... APPLICANTS

-Versus-

State of U.P. & Ors

...RESPONDENTS

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

COUNTR AFFIDAVIT

1

IN

O.A.NO.724 OF 2023

IN THE MATTER OF :

Bittu .....Applicant

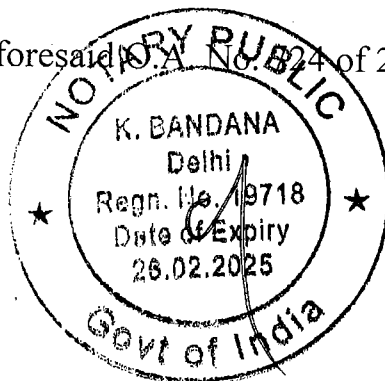
Versus

State of U.P. & Ors .....Respondent

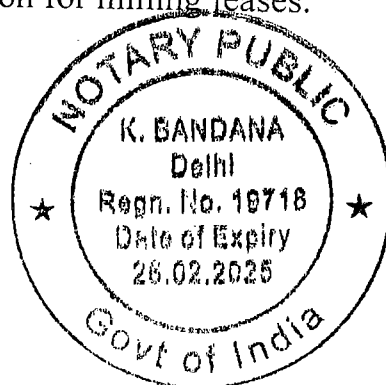
Counter Affidavit on behalf of respondent no. 8 M/s. New Panther security guard services through proprietor Bani Singh S/o Rangunath Singh R/o Sala sar complex, 306 shankar vihar colony kuraishi, Aligarh - 202001

Presently at delhi

1. That the Deponent is filing counter affidavit replying the contents of original application no. 724 of 2023 in which along with other parties the deponent M/s New Panther security guard services through proprietor Bani Singh has been arrayed as respondent no. 8 in the aforesaid O.A. No. 724 of 2023.

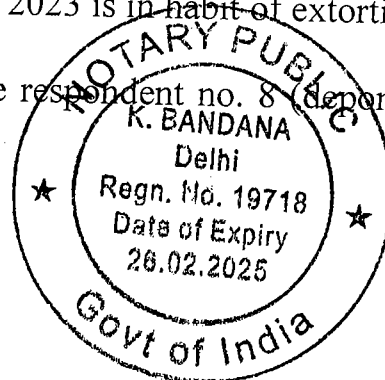


2. That the deponent is looking after the affairs of sand mining in pachayra area where the mining lease has been granted and executed under UPMMC Rules 1963.
3. That the deponent is giving Para wise replay of the original application 724 of 2023 which has been filed by one Bitu S/o Lilu R/o 151 Panchayra Ghaziabad UP 201102.
4. That before giving Para wise reply of the original application it is necessary to inform this Hon'ble tribunal that there exist no ground to applicant Bitu to file this original application before this Hon'ble tribunal. The area in village pachayra in respect to sand mining is a large area, this waste area starts from the sub merged area in water and extends to larger area where dry sand is located and spread to large plain area and looking this site the mining department of state of UP. Identified the area for the purposes of grant of lease winning mineral sand/ morum from the area under UPMMC rule 1963.
5. That For the purposes of mining operation in accordance's with a provisions of the Act, orders and circulars are issued from time to time by the department. The blocks are identified and demarcated for issuing orders location for mining leases.



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6. That the address given by Mr. Bitu it is mentioned that he is resident of 15 pachayra Ghaziabad. Whether this address is correct or not the deponent cannot say anything as that the pachayra is a area where dwelling houses are situated.
7. That the applicant Bitu never in past or at present raised any complaint before the mining department or the District Magistrate for stopping the mining operation in village pachayra. It means at the time of identification of the area for mining operation there was a survey by the mining department then at that time there was no objection of any type by Mr. Bitu if he is resident of the same village.
8. That the deponent bringing this fact before this Hon'ble tribunal that in pachayra area for sand mining, mining leases were granted by the state government of Utter Pradesh since long time in past and this fact is being indicated only for this reason that this entire area is a sand mining area and the state government of Utter Pradesh is continuously granting mining leases and permit as the case may be from time to time in past also.
9. That Bitu S/o Lilu R/o 151 pachayra as it is indicated in the paper book of OA no. of 724 of 2023 is in habit of extortion money from the lease holder when the respondent no. 8 (deponent) refused to

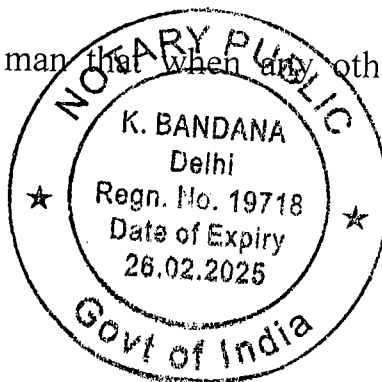


give bribe to him on the basis of false allegation without having any proof of it, he filed this application on wholly wrong facts and wrong allegations. He is in habit of presurising the lease holder to share the profit. He asked the lease holder in past to give regular money of 50000/- per month to him otherwise he will create circumstance so that the lease holder will not able to carry mining operation.

On the basis of the unusual extortion after refusal by respondent no. 8 the original application was filed on 30/11/2023.

**Para wise reply of original application no. of 724 of 2023**

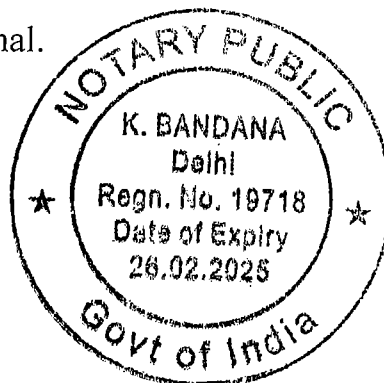
- a. That the contents of paragraph no. 1,2,3 and ,4 of the O.A. no. 724 of 2023 need no comments.
- b. That the contents of paragraph no. 5.1 are denied in the manner these have been stated.
- c. In the contents of paragraph no.5.1 the applicant has indicated himself as a farmer but true fact is this that he is a very little farmer and his main business is of transporter and he is owner of many vehicles / trucks/ duffers/ and he is known man in the area for the purposes of transporting the sand from one place to another place and he is also a man that when any other transporter is



coming in this area he gives threat and in this way he is doing the business of blackmailing the lease holders and when the responded no. 8 refused his demand then this petition was filed on the basis of wholly wrong facts.

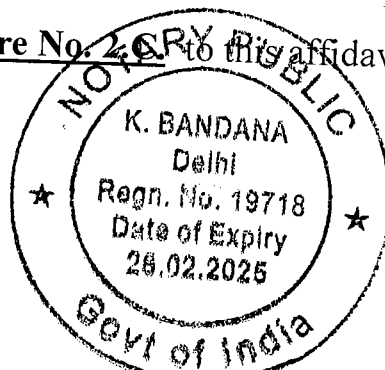
d. That in paragraph no. 5.1 it has been indicate by the original applicant "that the conditions imposed in environmental clearance dated 27/5/2021 granted to the responded no. 8 large illegal mining is been carried in gross volition of conditions imposed". It has also been indicated that rampant illegal mining are carried out day and night by stopping the natural flow of water which is not permissible in law. Further it has been indicated that their is violation of specifically of section 24(1) B of water prevention and control of pollution Act 1974. With the help of heavy escalators among others.

10. The applicant has raised objections and allegations but it is very surprising that none of the applications or complaint was made to the mines department and to the police department, before the district magistrate, or even to the concerned officers of the state government of Utter Pradesh. Directly petition has been filed before this Hon'ble tribunal.

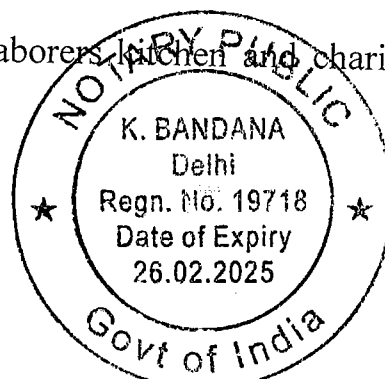


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11. The mining lease was granted in Nov, 2021 and this petition was filed on 30/11/2023 thus, it appears that entire allegations raised by the applicant Bitu S/o Lilu are wrong, mala fide and only with bad intention to extract money from the lease holder and when the responded no. 8 lease holder refused to give any bribe as to part the profit money then against lease holder no case was filed before DM and police but straight way this petition was filed before this Hon'ble tribunal.
12. That it may be stated here that after the issue of the notice by this Hon'ble tribunal. The deponent came to know about the proceedings before this Hon'ble tribunal and after receiving the copy of the petition, detailed facts were inquired and the deponent is filing the counter affidavit.
13. The deponent is bringing on record environmental Clearance given to the deponent on 27/5/2021 by state level environment impact assessment authority UP and the same has been filed as Annexure No.1.C. to this affidavit.
14. That the deponent is also bringing on record consolidated consent to operate an authorization by UPPCB dated 7/1/2023 to the deponent mining operation photo state copy of the same is being file and marked as Annexure No. 2 to this affidavit.



15. That as per the direction and command of mining department for the purposes of air quality index that mining operation are being carried in safer capacity Ambient air quality analysis is also brought on record. True copy of the test certificate Ambient air quality report dated 25/11/2023 is being filed and marked as **Annexure No. 3.C.** to this affidavit.
16. That after issue of notice by this Hon'ble tribunal the joint committee of UPPCB , SEIA and ADM city inspected the sand mining lease area gram panchayat Khand 2, tehsil Ioni, Ghaziabad in respect to lease hold area of the deponent are being brought on record and true copy of the same is been filed and masked as **Annexure No. 4.C.** this report was submitted on 27/1/2024.
17. That as per the guidelines for the purposes of caring mining operation as required by the directorate of mining of state government of up and as per the directions and command issued by the Hon'ble tribunal from time to time healthy atmosphere was also needed for their workers who are engaged for excavating sand from the lease hold area. the lease holder is maintaining all commands and directions as far weighing purpose of wayment maintenance of records demarcation pillars indicating the area, toilets for workers, and laborers kitchen and charity to poor and



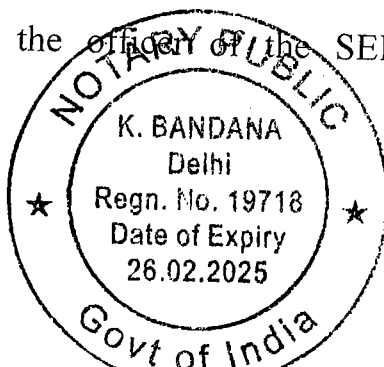
needy people are also maintained as per the guideline issued by the directorate geology and mining and state government of Uttar Pradesh .The petitioner is bringing on record photo copy of all maintenance and these are Annex together as **Annexure No. 5.C.**

18.That it is incumbent upon a mining lease holder to maintain environmental conditions and following this directions even for the purpose of maintaining green atmosphere even the work of plantation are also carried. True copy of the photographs of plantation in lease hold area is being filed and marked as **Annexure No. 6.C.** to this affidavit.

19.That to protect the environment and cloudy dust even water sprinkling methodology are carried regularly photo state copy of the same is been filled and marked as **Annexure. No. 7.C.**

20.That the petitioner is also bringing on record the point wise compliances of stipulated environmental condition / safe guard in environmental clearances and the same is been filed here with and marked as **Annexure. No. 8.C.** to this affidavit .

21.That the responded no. 8 has also obtained this dates 21/2/2024 sand by the district Magistrate Ghaziabad to this tribunal indicating the spot inspection carried by Assistant engineer UPPCB Ghaziabad, the officer of the SEIA and ADM city



Ghaziabad true copy of the inspection report dated 12/2/2024 is being filled and marked a Annexure No. 9.C. to this affidavit.

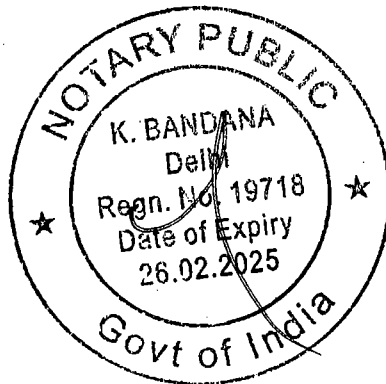
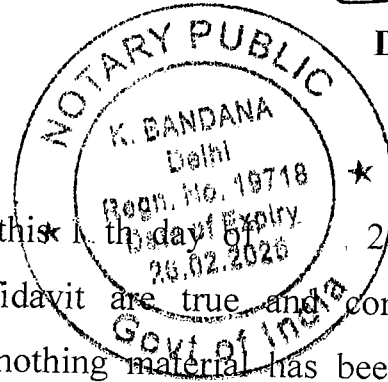
22. That from the Annexure filed along with the counter affidavit it is clear that there is not environmental violation by the lease holder and allegation labelled against him (lease holder) is totally false and malafide for purposive intention of the complainant applicant petitioner and such complaint are deliberate and abuse of the process of law and petitioner should be punished for this purpose for filling false allegation and interfering in the legitimate work of the lease holder responded no. 8.

*वनीसिंह*  
DEPONENT

*what is in  
IDENTIFIED*

VERIFICATION:

Verified at New Delhi on this *13/8/2024* day of *August*, 2024 that the contents of the above affidavit are true and correct to my knowledge and belief and nothing material has been concealed there from.



*वनीसिंह*  
DEPONENT

ATTESTED  
NOTARY PUBLIC DELHI  
Govt of India  
Mob: 9964768498

# 372 State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-I, Gomti Nagar, Lucknow - 226 010  
Phone : 91-522-2300 541, Fax : 91-522-2300 543  
E-mail : doepu@yaboo.com  
Website : www.seiaaup.com

To,  
Shri Bani Singh,  
Salasar Complex, 306 Shankar Vihar Colony,  
Kuraishi Aligarh - 202001

**ANNEXURE-C1** 10  
Date: 27 May, 2021

Ref. No. 27 /Parya/SEAC/5793/2019

**Sub: Environmental Clearance for Proposed Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.).**

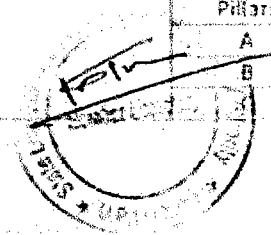
Dear Sir,

Please refer to your application/letters 26-08-2020, 09-09-2020, 09-12-2020, 25-03-2021, 01-04-2021, 13-04-2021 & 15-04-2021 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 13-04-2021 and SEIAA in its meeting dated 21-05-2021

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services. The proponent, through the documents submitted and the presentation made informed the committee that:-

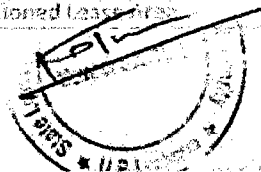
- The environmental clearance is sought for Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.).
- The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 500/Parya/SEAC/5793/2019, dated 04/11/2020.
- The public hearing was organized on 01/03/2021. Final EIA report submitted by the project proponent on 19/03/2021.
- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/55952/2020
2. File no. allotted by SEIAA, UP	5793
2. ToR Vide Letter No.	500/Parya/SEAC/5793/2019, Dated: 04.11.2020 by SEIAA, U.P.
3. Name of Proponent	M/s New Panther Security Guard Service ShriBani Singh S/o ShriRaghunath Singh
4. Full correspondence address of proponent and mobile no.	R/o- Salasar Complex, 306, Shankar Vihar Colony, Kuraishi, Aligarh - 202001
5. Name of Project	"Sand/ Moram Mining"
6. Name of River	Yamuna River
7. Project location (Plot/Khasra/Gata No.)	Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi
8. Name of Minor Mineral	River Bed Material (Sand/Moram)
9. Schedule (as per EIA notification 2005)	1(a)
10. Category of Project	B(1)
11. Sanctioned Lease Area (in Ha.)	Total Lease Area: 12.512 Ha
12. Mineable Area (in Ha.)	8.512 Ha
13. Project Status	State Govt. has given its consent vide letter no. 993/खनन/ई- निविदासहईनीलामी / 2020, दिनांक 23/06/2020 for the exploitation of Sand/Morrum for a period of five years.
14. Zero level mRL	205 mRL
15. Max. & Min mRL within lease area	Highest: 208 mRL & Lowest: 207 mRL
16. Pillar Coordinates (Verified by DMO)	Sanction Lease Area Co-ordinate
	Pillars Latitude (N) Longitude (E)
	A 28°48'1.02"N 77°12'19.63"E
	B 28°47'49.56"N 77°12'17.52"E
	28°47'39.12"N 77°12'19.04"E



11-

	D	28°47'39.35"N	77°12'13.26"E	
	E	28°47'48.74"N	77°12'10.86"E	
	F	28°48'2.80"N	77°12'13.01"E	
Workable Area				
	A	28°48'1.02"N	77°12'19.63"E	
	B	28°47'49.56"N	77°12'17.52"E	
	C	28°47'39.12"N	77°12'19.04"E	
	D'	28°47'39.39"N	77°12'14.95"E	
	C'	28°47'43.86"N	77°12'15.30"E	
	B'	28°47'52.33"N	77°12'18.05"E	
	A'	28°48'0.94"N	77°12'18.99"E	
Non-Workable Area				
	A'	28°48'0.94"N	77°12'18.99"E	
	B'	28°47'52.33"N	77°12'18.05"E	
	C'	28°47'43.86"N	77°12'15.30"E	
	D'	28°47'39.39"N	77°12'14.95"E	
	D	28°47'39.35"N	77°12'13.26"E	
	E	28°47'48.74"N	77°12'10.86"E	
	F	28°48'2.80"N	77°12'13.01"E	
17. Total Geological Reserves	4,11,544 m <sup>3</sup>			
18. Total Mineable Reserves	1,77,736.8m <sup>3</sup> per annum			
20. Proposed Production/year	2,50,240 m <sup>3</sup>			
21. Sanctioned Period of Mine lease	Five years			
22. Production of mine/day	683.60 m <sup>3</sup> /day			
23. Method of Mining	Opencast semi-mechanized			
24. No. of Working days	260 Days			
25. Working hours/day	8-10 hours/day			
26. No. Of Workers	59 Manpower			
27. No. of vehicles movement/day	34 Units (Assumed Loading Capacity 20 m <sup>3</sup> /Unit)			
28. Type of Land	State Government Land			
29. Ultimate Depth of Mining	2.40 m			
30. Nearest metalled road from site	Panchayara - Mavikala Road is 750 m. East			
31. Water Requirement	Source	Purpose	Detail	Avg Demand /Day (in KLD)
	Portable Tanker	Drinking @15 lpcd/worker	59 workers x 15 lpcd = 885 lit/day	0.885 KLD
		Land reclamation/plantation @2.5 Lit/Tree	625 Trees x 2.5 l/day = 1562.5 Lit/day	1.562 KLD
		Dust suppression @1 Lit/Sq.m (twice in a day)	Haul Road Area = (750 m Length x 7 m Width = 4305 m <sup>2</sup> ) x 1 l/Sq.m = 4305 Lit/day x 2 = 8610 Lit/day	8.61 KLD
		<b>Total</b>		
32. Name of QCI Accredited Consultant with QCI No. and period of validity.	GLOBUS ENVIRONMENT ENGINEERING SERVICES Certificate No. NABE/EIA/1821/A0034, Valid Till April 03/2021			
33. Any litigation pending against the project or land in any court	No			
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Cluster certificate issued by DMO (Mining Section), Ghaziabad, Letter No. 1112, 28/06/2020 दिनांक 07/06/2020			
35. Details of Mining Lease Area in	Sanctioned Lease Area: 12.512 Ha			



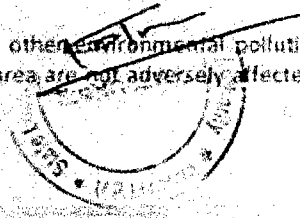
Approved Mining Plan	Workable Area of the lease	8.512 Ha
	Area under, SSMMG 2016	0.2190 Ha
	Area under Safety Zone	1.2449 Ha
	Area under Active Water Channel	2.535 Ha
36. Details of Lease Area in approved DSR	Approved DSR, Ghaziabad Page No-54, Table No-15, Sr. No-2	
37. Total Cost of Project	Rs. 116.45 Lakhs	
38. Proposed CER Cost	Rs. 2.33 Lakhs (2% of the total Project Cost)	
39. Proposed EMP Cost	Rs. 21.57 Lakhs	
40. Length and breadth of Haul Road	Haulage Road Length 750 m & Haulage Road Width 7 m	
41. No. of Trees to be Planted	625 Trees	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- ✓ 6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 13-04-2021 on the above said project, the State Level Environment Impact Assessment Authority meetings held on 21-05-2021 has decided to grant the Environmental Clearance to the title project for collection of 2,50,240 m<sup>3</sup>/annum is proposed lease area 12.512 ha subject to effective implementation of the following General Conditions and specific conditions:

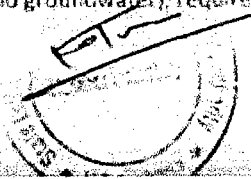
**General Conditions:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Morram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures



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- taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
  19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
  20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
  21. Dispensary facilities for first-aid shall be provided at site.
  22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
  23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
  24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
  25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation and Urban Local Body.
  26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
  27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
  28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
  29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
  30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
  31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
  32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
  33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
  34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
  35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
  36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
  37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
  38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.



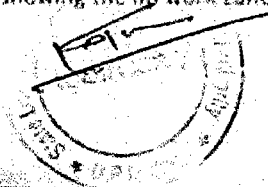
- 14
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
  40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
  41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
  42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
  43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
  44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
  45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
  46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
  47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
  48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

#### Specific Conditions

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. Environment management in according to environmental status and impact of the project.
7. Selection of plants for green belt should be on the basis of pollution removal index.
8. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
9. Pakka motorable haul road to be maintained by the project proponent.
10. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. Permission from the competent authority regarding evacuation route should be taken.
12. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
13. Site Pit photographs should be submitted with date, time and point coordinate within 15 days.
14. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
15. Provision for cylinder to workers should be made for cooking.
16. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.



- 7 15
17. Provide suitable mask to the workers.
  18. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
  19. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
  20. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
  21. Provision for two toilets and hand pumps should be made at mining site
  22. Drinking water for workers would be provided by tankers.
  23. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
  24. A buffer/safe zone shall be maintained from the habitation as per mining guidelines
  25. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-A.III dated 01/05/2018.
  26. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
  27. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
  28. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
  29. Width of the haul road shall be more than 6 meter.
  30. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
  31. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
  32. If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
  33. The Environmental clearance will be co-terminus with the mining lease period.
  34. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
  35. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
  36. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHA and should be submitted to SEIAA/SEAC, Secretariat as earliest.
  37. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
  38. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
  39. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
  40. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/morram from the river bank only.
  41. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
  42. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the



bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.

43. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
  44. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
  45. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored ((TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)).
  46. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
  47. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
  48. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
  49. Four ambient air quality monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
  50. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
  51. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
  52. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
  53. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
  54. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
  55. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
  56. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
  57. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
  58. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
  59. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  60. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
  61. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
  62. Waste water from potable use be collected and reused for sprinkling.
  63. During the school opening and closing time vehicle movement will be restricted.
  64. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.
- You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled.



Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)  
Member Secretary, SEIAA

Ref. No. .... /Parya/SEIAA/5793/2019 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Ghaziabad, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)  
Member Secretary, SEIAA

ck.  
"True copy"



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

172245/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022

Date: 07/01/2023

To,

M/s

**NEW PANTHER SECURITY GUARD SERVICE**

gata

303mi,313mi,290mi,301mi,303,304mi,314mi,297mi,298mi,302mi,311mi,  
312mi,313mi,314mi,GHAZIABAD,201102

Application Id-  
18964632

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **NEW PANTHER SECURITY GUARD SERVICE** located at gata 303mi,313mi,290mi,301mi,303,304mi,314mi,297mi,298mi,302mi,311mi,312mi,313mi,314mi,GHAZIABAD,201102. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA NEW PANTHER SECURITY GUARD SERVICE granted for the period from 14/12/2022 to 31/12/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand Mining - 2,50,240 Cubic Meter/Annum	00	Metric Tonnes/Day
2	(Total Lease Area 12.512 Hectare,	00	Metric Tonnes/Day
3	Total Mining Area- 8.512 Hectare)	00	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.8 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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**3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-**

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

**Air Pollution Source Details**

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
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**Emission Quality Standards**

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

**4. Essential documents to be submitted by the Industry/Unit as Applicable :-**

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
2. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as

amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

3. The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.

4. The Unit should be operated in such a way so that there is no adverse impact on public and environment.

5. The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.

6. Unit shall comply with CAQM direction passed time to time.

7. Unit shall comply with CAQM direction no. 66 regarding operation of units during GRAP. 8. Unit shall comply with the Environmental Clearance dated 10.09.2020 issued to the PP.

9. Unit will follow all the guidelines/conditions regarding NOC issued by the District Magistrate, Ghaziabad and Mining Department.

10. The unit will have to ensure permission from the UPGWD/CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.

11. The unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.

12. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

13. The unit shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

14. The unit shall abide by all the orders / directions issued by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal, CAQM, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment issued from time to time.

15. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

16. The unit should ensure the operation of the air pollution control system such as water sprinklers etc in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.

17. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).

18. The unit should be operated in such a way so that there is no adverse impact on public and environment.

19. MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.

20. The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manoeuvring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

21. Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a month time along with the proposal for proposed plantation.

22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-66 and other direction issued time to time regarding use of cleaner fuel and any other directions that CAQM gives in this context.

23. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 and 62 regarding DG sets and any other directions that CAQM gives in this context.

24. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.

25. For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.

26. Unit shall submit latest stack/ambient air monitoring report from NABL approved laboratory within one month.

27. Unit shall comply with Environment clearance/permissions obtained for mining from competent authority.

28. Unit shall comply Environmental Clearance from State Level Environmental Impact Assessment Authority, U.P. vide letter no. 201/Parya/SEAC/5793/2019 dated 29.09.2021 and letter no. 27/Parya/SEAC/5793/2019 dated 27.05.2021.

CEO

C-1.

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

CEO

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# NOIDA TESTING LABORATORIES 385

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## TEST CERTIFICATE

ANNEXURE-C-3

Test Report of	Report Code	Date of Issue
Ambient Air Quality Analysis	AAQ-211123-01	25/11/2023

Issued To : M/s New Panther Security Guard Service

Shri Bani Singh S/o Shri Raghunath Singh R/o-Salasar Complex, 306,  
Shankar Vihar Colony, Kuraishi Aligarh-202001

Address : Village-Panchayara, Tehsil-Loni, District-Ghaziabad (U.P), Area 12.512Ha  
Mineral River Sand/Morrum, River Yamuna

### Sampling & Analysis Data

Sample Drawn By : NTL Representative  
Date of Sampling : 20/11/2023  
Sample Description : Ambient Air  
Sampling Plan & Procedure : SOP-AAQ/08  
Analysis Duration : 21/11/2023 to 25/11/2023  
Sampling Location : At Project Site  
Average Flow Rate of SPM (m<sup>3</sup>/min.) : 1.14  
Average Flow Rate of Gases (lpm) : 1.0  
Sampling Instrument Used : RDS (PM<sub>10</sub>) FPS (PM<sub>2.5</sub>) With Gaseous Attachment  
Weather Condition : Clear

### TEST RESULT

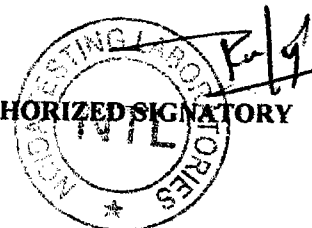
S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM <sub>10</sub> )	IS:5182 Part-XXIII	96.10	µg/m <sup>3</sup>	100.0
2.	Particulate Matter (PM <sub>2.5</sub> )	IS:5182 Part-XXIV	51.80	µg/m <sup>3</sup>	60.0
3.	Sulphur dioxide (SO <sub>2</sub> )	IS:5182 Part-II	12.60	µg/m <sup>3</sup>	80.0
4.	Nitrogen dioxide (NO <sub>2</sub> )	IS:5182 Part-VI	34.05	µg/m <sup>3</sup>	80

#### Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

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## TEST CERTIFICATE

26

Test Report of	Report Code	Date of Issue
Ambient Noise	AN-211123-02	25/11/2023

Issued To : M/s New Panther Security Guard Service

Shri Bani Singh S/o Shri Raghunath Singh R/o-Salasar Complex, 306,  
Shankar Vihar Colony, Kurashi Aligarh-202001

Address : Village-Panchayara, Tehsil-Loni, District-Ghaziabad (U.P), Area 12.512Ha  
Mineral River Sand/Morrum, River Yamuna

### SAMPLING & ANALYSIS DATA

Sample Drawn On : 20/11/2023  
 Sample Drawn By : NTL Representative  
 Sample Location : At Project Site  
 Sample Received On : 21/11/2023  
 Sample description : Ambient Noise  
 Sampling Time : 24hrs

### TEST RESULT

S. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in		
				dB (A) Leg		
				Category of Area/ Zone	Day Time	Night Time
1.	EQUIVALENT NOISE LEVEL (6.0 AM TO 10.0 PM)	58.8	dB(A)	Industrial Area	75	70
				Commercial Area	65	55
2.	EQUIVALENT NOISE LEVEL (10.0 PM TO 6.0 AM)	42.5	dB(A)	Residential Area	55	45
				Silence Zone	50	40

#### Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

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## TEST CERTIFICATE

25

Test Report of	Report Code	Date of Issue
Surface Water	SW-211123-03	25/11/2023

Issued To : M/s New Panther Security Guard Service

Shri Bani Singh S/o Shri Raghunath Singh R/o-Salasar Complex, 306,  
Shankar Vihar Colony, Kuraishi Aligarh-202001

Address : Village-Panchayara, Tehsil-Loni, District-Ghaziabad (U.P), Area 12.512Ha  
Mineral River Sand/Morrum, River Yamuna

### SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative  
Sample Received Date : 20/11/2023  
Sample Quantity : 2.0 Lt.  
Analysis Duration : 21/11/2023 to 25/11/2023  
Sample Description : Surface Water

### TEST RESULTS

S. No.	Parameter	Test Method	Results	Unit
1.	pH value	IS-3025(Part-11)	7.47	-
2.	Chemical Oxygen Demand (as O <sub>2</sub> )	IS:3025(Part-58)	23.0	mg/l
3.	Dissolve Oxygen	IS: 3025 (Part - 38)	7.0	mg/l
4.	Biological Oxygen Demand (as O <sub>2</sub> ) 3days at 27 °C	IS:3025(Part-44)	4.2	mg/l
5.	Total Suspended Solid (TSS)	IS:3025(Part-17)	10.0	mg/l

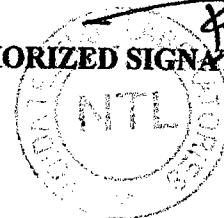
\*Remark - BDL- Below Detection Limit

#### Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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## TEST CERTIFICATE

25A

Test Report of	Report Code	Date of Issue
Soil Quality	SQ-211123-04	25/11/2023

Issued To : M/s New Panther Security Guard Service

Shri Bani Singh S/o Shri Raghunath Singh R/o-Salasar Complex, 306,  
Shankar Vihar Colony, Kuraishi Aligarh-202001

Address : Village-Panchayara, Tehsil-Loni, District-Ghaziabad (U.P.), Area 12.512Ha  
Mineral River Sand/Morrum, River Yamuna

### Sampling & Analysis Data

Sample Received On : 20/11/2023  
Sample Drawn By : Laboratory (NTL)  
Sample Description : Near Project Site  
Analysis Duration : 21/11/2023 to 25/11/2023

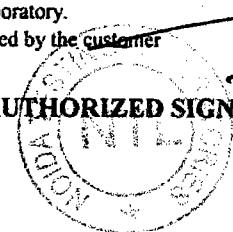
Sl.No.	Parameters	Results	Test Method	
1.	pH	7.41	IS:2720(Part-26)	
2.	Conductivity ( $\mu$ mhos/cm)	272.00	IS:2720(Part-21)	
3.	Sodium (as Na)(mg/kg)	260.95	STP/SOIL	
4.	Water holding capacity (%)	32.48	STP/SOIL	
5.	Potassium (as K) (mg/kg)	143.94	STP/SOIL	
6.	Texture	Sand (% by mass)	68.00	STP/SOIL
		Clay (% by mass)	17.00	STP/SOIL
		Silt (% by mass)	15.00	STP/SOIL
7.	Calcium (as Ca)(mg/kg)	461.00	STP/SOIL	
8.	Magnesium (as Mg) (mg/kg)	210.72	STP/SOIL	
9.	SAR	0.90	STP/SOIL	
10.	CEC (meq/100gm)	2.73	STP/SOIL	
11.	Available Phosphorus (as P),(mg/kg)	12.91	STP/SOIL	
12.	Organic carbon (%)	0.64	STP/SOIL	
13.	Porosity (% by mass)	48.81	STP/SOIL	
14.	Permeability (cm/hr)	1.78	STP/SOIL	
15.	Bulk Density ( $\text{kg}/\text{cm}^3$ )	1.35	STP/SOIL	
16.	TKN%	0.026	STP/SOIL	

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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## TEST CERTIFICATE

26

Test Report of	Report Code	Date of Issue
Ground Water	W-211123-05	25/11/2023

Issued To : M/s New Panther Security Guard Service

Shri Bani Singh S/o Shri Raghunath Singh R/o-Salasar Complex, 306,  
Shankar Vihar Colony, Kuraiishi Aligarh-202001

Address : Village-Panchayara, Tehsil-Loni, District-Ghaziabad (U.P), Area 12.512Ha  
Mineral River Sand/Morrum, River Yamuna

### SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative  
 Sample Received Date : 20/11/2023  
 Sample Quantity : 2.0 Lt.  
 Sampling Location : Near Project Site  
 Analysis Duration : 21/11/2023 to 25/11/2023  
 Sample Description : Ground Water

### RESULTS

Essential test as per IS:10500-2012

S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.54	-	6.0 - 9.0	-
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	-
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO <sub>3</sub> )	IS:3025(Part-21)	485.10	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	214.20	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	110.60	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.228	mg/l	1.0	No Relaxation
10.	Nitrate (as NO <sub>3</sub> )	IS: 3025 (P- 34)	18.06	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	1420.0	mg/l	500	2000
12.	Alkalinity (as Ca CO <sub>3</sub> )	IS: 3025 (P- 23)	398.0	mg/l	200	600
13.	Sulphate (as SO <sub>4</sub> )	IS: 3025 (P- 24)	124.10	mg/l	200	400

### MICROBIOLOGICAL REQUIREMENT

### RESULTS

S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	Escherichia coli	IS-15185	Absent	Absent/100ml
2.	Coliform Bacteria	IS-15185	Absent	Absent/100ml

Notes:

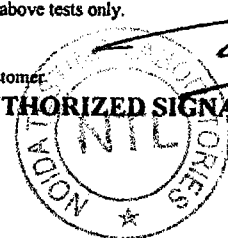
- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

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ANNEXURE-C 4

**Status Report**

27

**In**

**Original Application No. 724/2023**

*Bittu*

*Versus*

*State of Uttar Pradesh & Ors.*

**Order Date – 11.12.2023**

28

With regards to the due compliance of Hon'ble National Green Tribunal, New Delhi order Original Application No. 724/2023 Bittu Vs State of Uttar Pradesh & Ors. dated 11-12-2023. Joint Committee of UPPCB, SEIAA and ADM (City) inspected the Sand Mining lease area Gram Pachayara Khand-2, tehsil- Loni, Ghaziabad Gata No. 303MI, 313 MI, 290 MI, 301 MI, 303, 304 MI, 314 MI, 297 MI, 298 MI, 302 MI, 311 MI, 312 MI, 313 MI, 314 MI, area 8.512 Hect. lessee New panther Security Services Pro. Bani Singh Add. Salasar Complex, 306, Shankar Vihar Colony Kuraishi, Aligarh on date 27-01-2024.

The observations with respect to Environmental Clearance compliance are as follows:

S. No.	Conditions	Compliance as per PP	Compliance on Site
<b>1-General Conditions</b>			
5.	Mining & loading shall be done only within day hours.	Agreed. Mining & loading is being carried out during day time only (i.e. after sunrise & before sun set)	Mining activities were observed which is going on during day hours.
7.	It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should, be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.	Sampling of ambient air quality was conducted & revealed that all parameters are well within permissible limit. Copy of ambient air quality is enclosed. Water sprinkling on haul road is being carried out to suppress the dust. Water sprinkling photographs is enclosed.	Water sprinklers was found to be deployed on site and on roads leading to site.
13	It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.	Mining is being carried out in dry portion of river in mineable area only & no paleo- channels is being affected due to mining & allied activities & not disturb the velocity & flow pattern of river water.	No mining was being carried out on the river flow.
16.	Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is	Mining operations commenced in the month of October & mining is being carried out up to depth of 2.4m from ground profile & mining is being carried out above ground water table. Hydro-geological studies shall be carried out during the month of April/ May & same report shall be furnished in next six monthly	PP has the date till 31 <sup>st</sup> , March 2024 to submit the report.

*Paul Singh*

	observed /anticipated, mining shall not be carried out.	compliance report.	
17	Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.	Regular water sprinkling is being carried out to suppress the dust. Light weight loader is being used for loading the mineral into trucks/dumpers. Proper attention is being taken for maintenance of machineries deployed in the mine. Habitation is far away from proposed mine area, therefore no adverse impact is being observed due to mining & allied activities.	Water sprinklers were found to be operational at the site and vehicles carrying sand was found to be covered.
19	Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.	Lessee has planted about 500nos of sampling of local species outside the lease area with consultation of Horticulture Department. The receipt of sampling is enclosed. Photographs of plantation are enclosed.	Planation was observed which is under taken by PP. Further, suggested some more plantation need to be made
22	An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.	Agreed. It is fresh grant case of mining & annually Environmental audit shall be submitted end of May 2021..	PP has the date till 31 <sup>st</sup> , March 2024 to submit the report.
24.	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.	Agreed. Six Monthly compliance report is being submitted.	Report is submitted by the PP.
26.	Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.	The loaded trucks are covered with tarpaulin sheets to avoid fugitive emission & spillage of mineral/dust.	Loaded vehicles were observed in covered condition during inspection.
30.	Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable	The proposed mining area is devoid of top soil cover, therefore no proposal has been envisaged for top soil management. Sand is collected in small heaps for a short period & loaded in dumpers. Also, both sides of	The proposed mining area is devoid of top soil cover.

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	material.	river banks top soil preservation is taking utmost care Therefore, no such proposal is given for making of retaining walls.	
31.	Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.	Agreed. Separate budget under corporate social responsibility (CSR) kept separately & expenditure incurred under different activities based on need of local habitant. Traditional skill of people is being identified & different training programme undertaken among skill people for upliftment their income. Proponent regularly undertake various programmes like development of fodder farm, fruit bear in orchards, etc. for the upliftment of social income.	Receipts of measures taken for upliftment of local inhabitant was submitted by the PP.
32.	Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc. proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.	The proponent adopted nearest one village & infrastructure facilities like maintenance of road, drinking <del>water</del> etc. provided by own <del>expense</del> . The proponent is <del>planning to do</del> another two nearest villages for its infrastructure development & its report shall be furnished in next six monthly compliance report.	PP has submitted receipts claiming to have constructed and maintained road from Bandha to site and has provided RO water facilities to nearby villages.
33.	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.	Agreed. Funds shall be kept separately for the protection of environment & shall not be diverted for other purposes. The year wise expenditure incurred under different heads towards environment protection shall be submit in next six-monthly compliance report & copy of same shall be submitted to Regional office, MoEF & CC, GOI, Lucknow, SEIAA, UP & UPPCB.	PP has the date till 31 <sup>st</sup> , March 2024 to submit the report.
37.	The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the	Mining is being carried out up to depth of 2.4 m from river bed profile & no water table is encountered due to mining & allied activities. Mining operation commenced in the month of	Mining activity is at proper distance from the river flow and is not directly affecting hydro geological regime of the

*Prabodh*

	surrounding area shall not be affected.	October & no hydrogeological regime of surrounding area is affected.	surrounding area.
40.	Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.	Only PUC vehicles are allowed to enter into mining area & vehicular emission is being properly maintained. Vehicles permitted under carrying capacity is being allowed for transportation of mineral & it is strictly observed that vehicles are not overloaded.	Vehicles involved in loading and transportation were found that it is following required norms.
42.	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	Respiratory dust mask is provided to each worker employed in dusty areas. Vocational training programme shall be undertaken with in two months for awareness of safety & health aspects of workers. Medical health camp shall be organized periodically under the supervision of qualified doctor & free medicine are distributed to workers employed in the mine & nearby villagers.	PP is instructed to arrange medical Health Camps at frequent time intervals.
44.	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.	Environmental statement for the financial year 2023-24 in Form V shall be submitted before 31 <sup>st</sup> March 2024 to concerned authorities.	PP has the date till 31 <sup>st</sup> , March 2024 to submit the report.
45.	The green cover development /tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).	About 500 sapling of local species have been planted outside the area. The photograph of plantation is enclosed.	Planation in few patches is observed and suggested for few more.

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Specific Conditions (To be followed by Director, Geology and Mining, Uttar Pradesh)			
8	No mining activity should be carried out in- stream channel as per SSMMG, 2016.	SSMMG 2016 guide line shall be strictly followed.	Mining activity is not disturbing the river flow.
9	Pucca motorable haul road to be maintained by the project proponent.	The Kaccha haulage road from lease area to link road shall be converted to cemented by own expenses of proponent & shall be maintained.	Kachcha haulage road was in used at the time of inspection.
10	A separate Environmental Management Cell with suitable qualified personnel shall be set- up under the control of a Senior Executive, who will report directly to the Head of the Organization.	The proponent shall establish Environmental Management cell with suitable qualified personnel. The detail of personnel with their qualification to be employed in the mine shall be submitted in next six monthly compliance report.	No such Environmental Management Cell was found as on date.
14	One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.	One month air quality, noise level report is enclosed & all parameters are well within permissible limits. The study of flora & fauna in adjoining area shall be studied & report of some shall be furnished in next six monthly compliance report.	Submitted
18	Approach road kaccha is to be made motorable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.	Kaccha haulage road from lease area to link road shall be made cemented by proponent in its own expenses & broad leaves tree saplings shall be planted both sides of haulage road to control the dust.	Approach was found to be motorable.
19	Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.	Agreed. Indigenous plants like Mangifera indica L., Pierre, Pongamia pinnata (L) shall be planted & other species consultation with local forest department.	Plantation in few patches is observed and need to be planted a few more
23	Mining should be done by Bar scalping method extraction (typically 0.3 -0.6 m or 1 - 2ft) as per sustainable sand mining management guidelines 2016.	Mining is being carried out by Bar scalping method as per SSMMG guidelines 2016,	Mining was done as per sustainable sand mining management guidelines 2016.
28	The excavated mining material should be carried and	Extraction of mineral is being carried out in dry part of area	Mining activity is not disturbing the river flow.

*Handwritten signature*

	transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.	having depth up to 2.4 m only & there shall be no obstruction of free flow of water. All precautionary measures shall be adopted & its report shall be submitted to concern department time to time.	
30	Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity/production levels shall be decreased/stopped accordingly till the replenishment is completed.	Annual replenishment study shall be submitted after monsoon period & in case if any deficiency in the replenishment report, decision for favour of environment protection will be taken.	Annual Replenishment report has been submitted to the Mining Department.
35	To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.	Mining shall be carried out as per approved mine plan & all mitigation measures shall be taken as per SSMMG guide lines 2016.	Mining activity was found to be done in the permissible limits sanctioned to the PP.
39	The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.	It is manual opencast mine Light weight excavator like Dozer etc. is being deployed for loading the mineral into trucks/dumpers for mineral stack yard.	The mining activity was being done in open-cast and manual /semi mechanized manner.
40	It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/morrum from the river bank only.	Mining operations shall be restricted upto depth of 1 m from river bed profile. 10% of total width of river had been kept in both sides of bank to avoid erosion of river bank.	Mining activity being done in permitted area and away from river course.
41	The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not	Extraction of sand shall be carried out over dry part of area & not in any hydro-geological regime shall be carried out as per SSMMG guide line 2016.	Mining activity is at proper distance from the river flow and is not directly affecting hydro geological regime of the surrounding area.

*Santhosh*

34

	be affected.		
46	Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.	Regular water sprinkling is being carried out over haul road, loading & unloading points & all transfer points to suppress the air borne dust.	Water sprinkler and tankers were found to be operational.
52	Solid <sup>p</sup> waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.	Dust bin has been provided with in working area for collection of solid waste material. The photographs of dust bin is enclosed.	Dust bin were found at the site office and nearby.
53	Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.	Plantation was carried out along haulage road as per consultation with Gram Sabha/ Panchayat.	PP was instructed to developed green belt along haulage road with the specified plant.
62	Waste water from potable use be collected and reused for sprinkling.	The waste water from portable use is collected in dump & used for sprinkling.	PP. was found to be non-compliance with the condition.
64	A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.	Agreed. Mining activities shall be carried out as per approved plan. 10% of total width of river has been marked as "Restricted zone for Mining" & no mining & allowed activities shall be undertaken with in restricted zone.	Mining activity being done in permitted area and away from river course.

*Kunwar Santosh Kumar*  
**(Kunwar Santosh Kumar)**  
 AEE, UPPCB, Ghaziabad

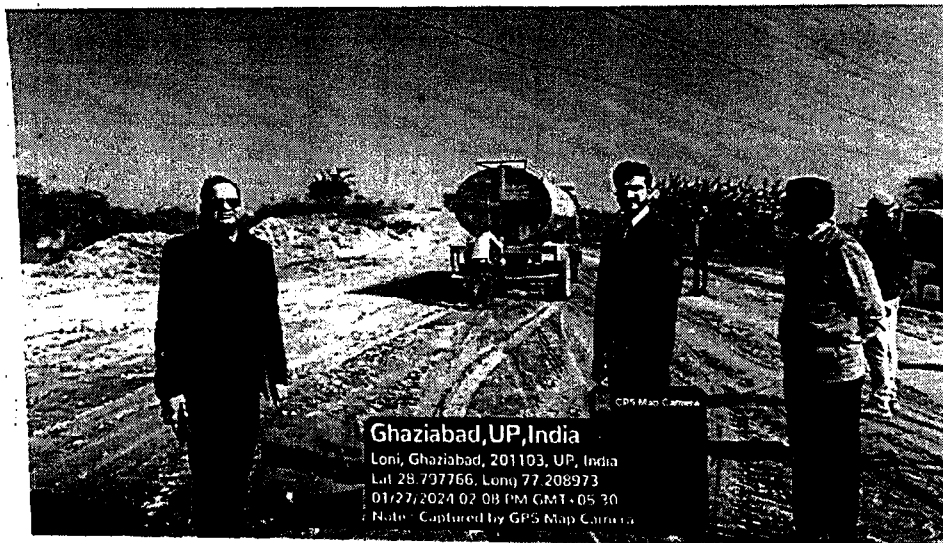
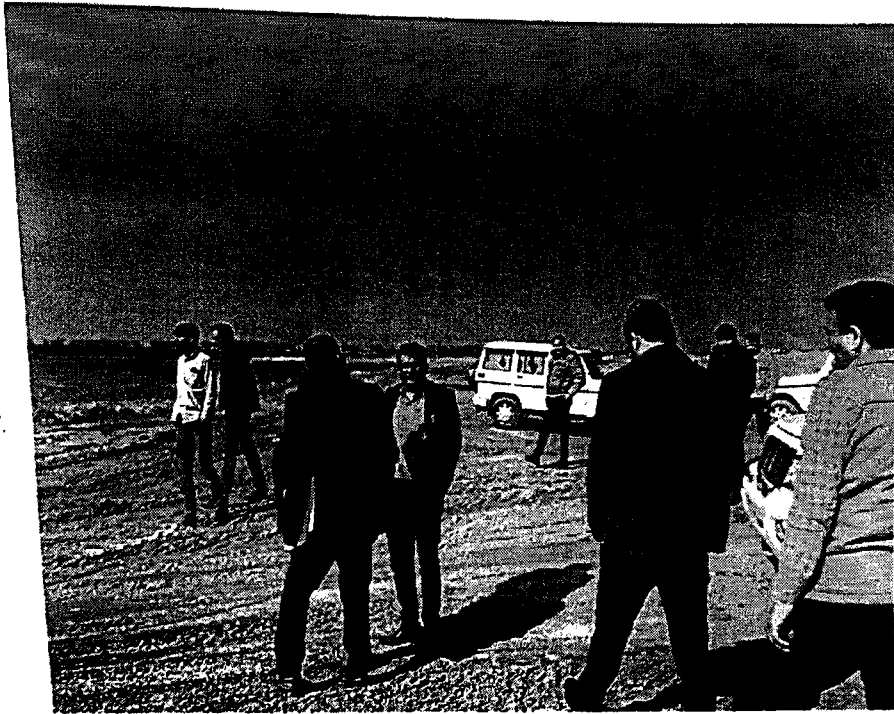
**(Amit Lal Haldar)**  
 SEIAA

**(Gambhir Singh)**  
 ADM (City)  
 Ghaziabad

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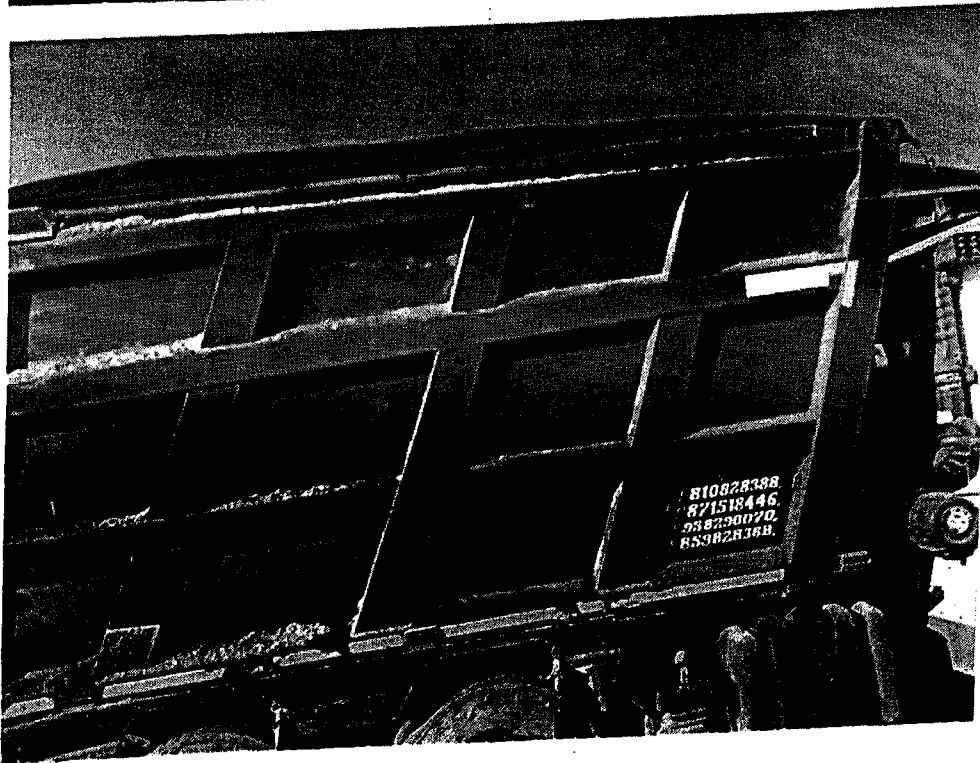
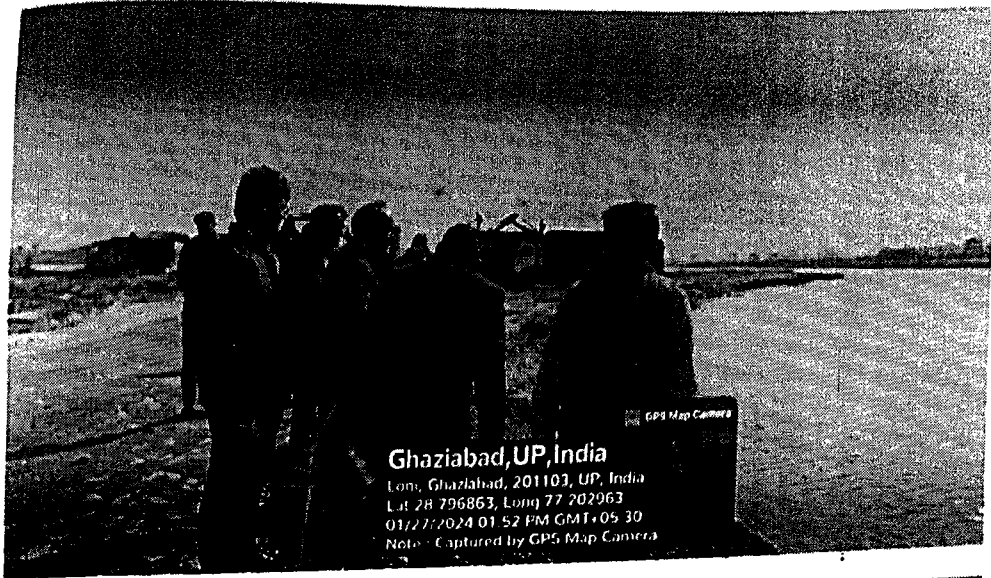
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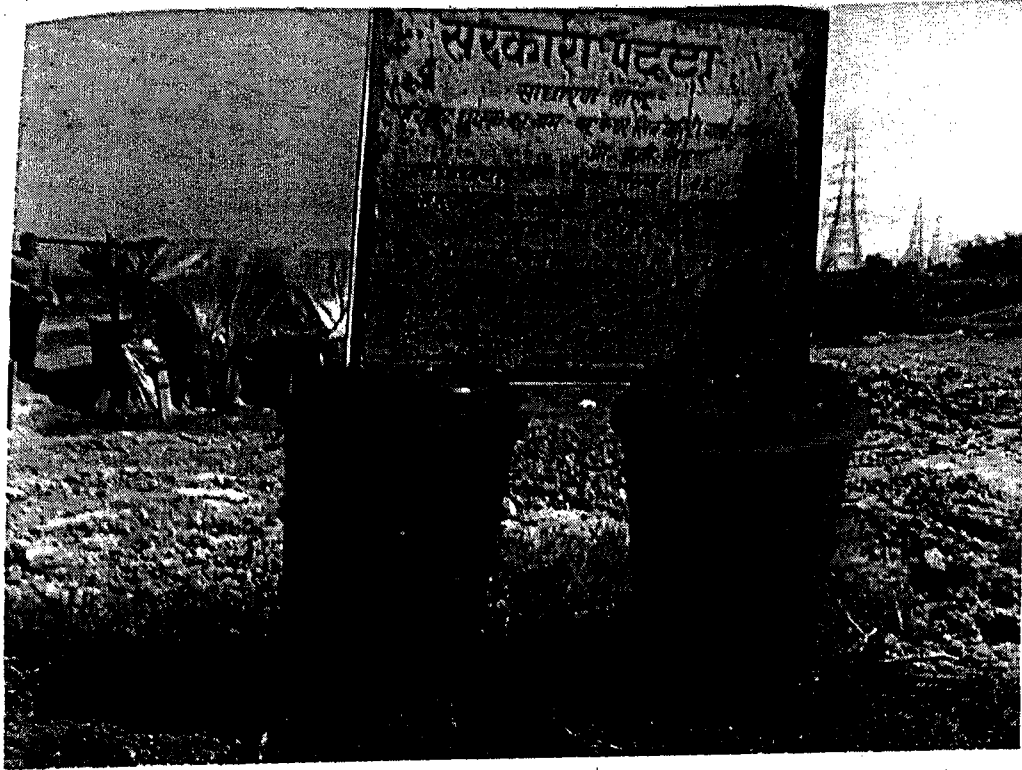
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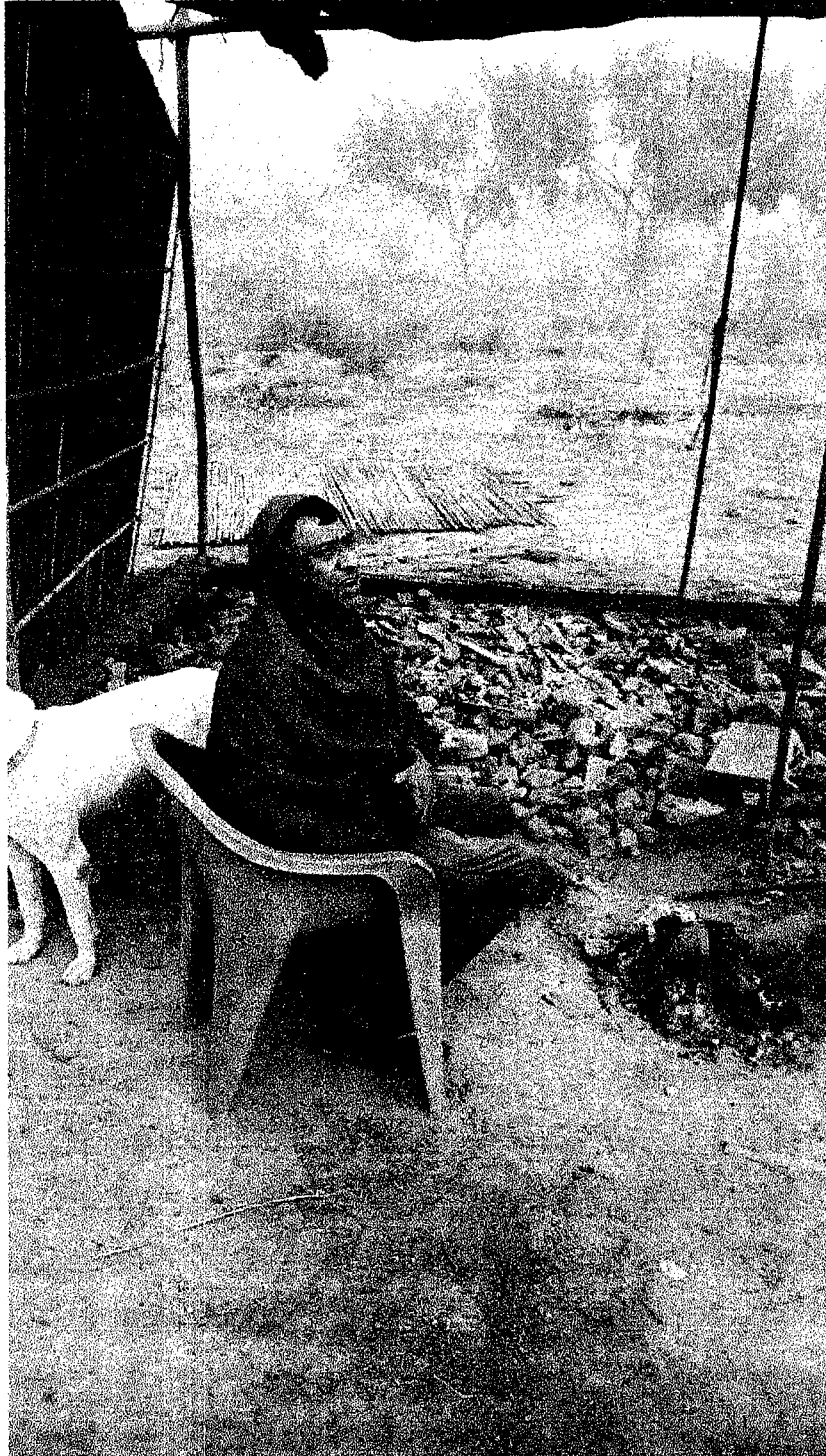
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पट्टा

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ANNEXURE-C 5

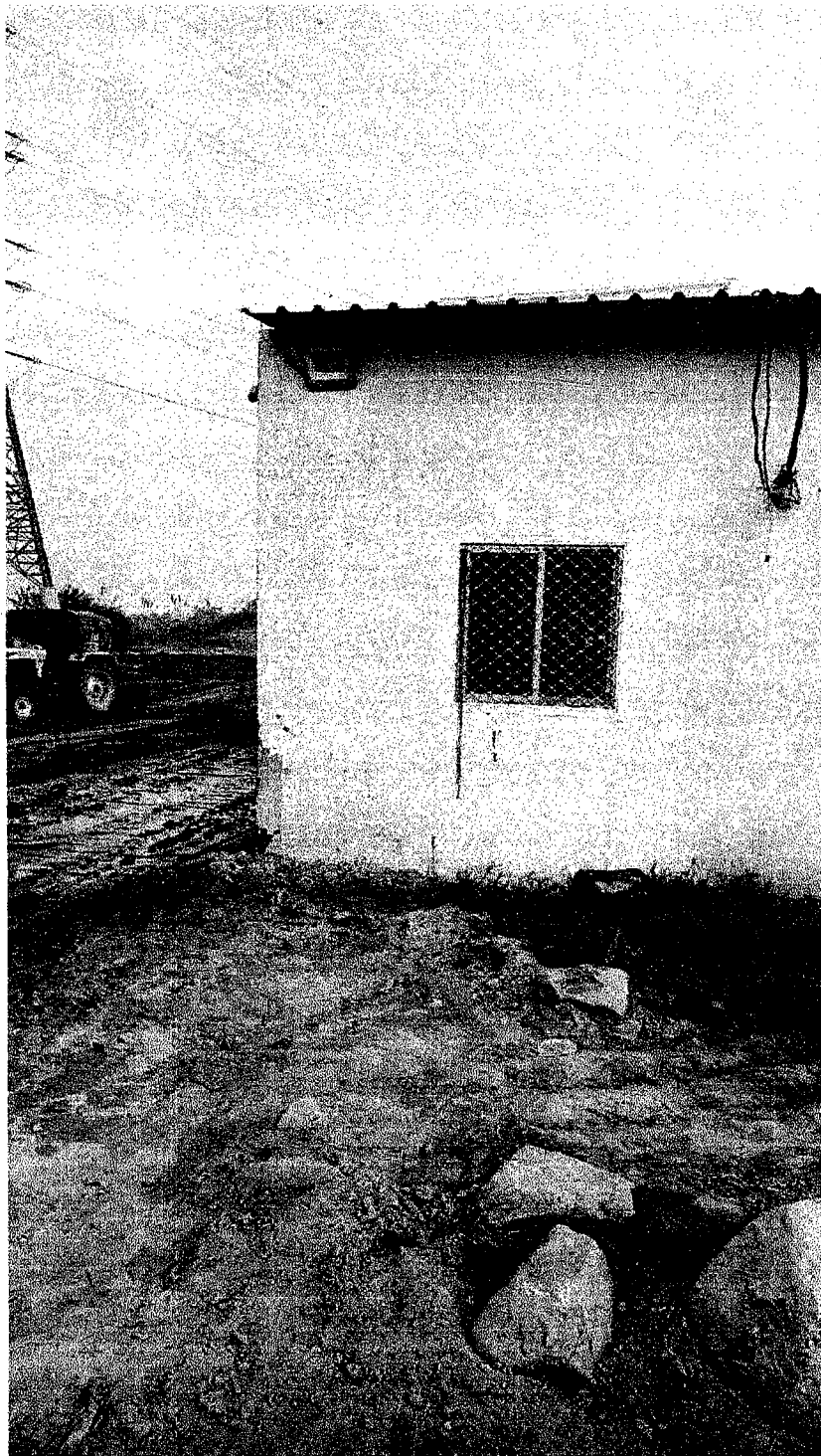


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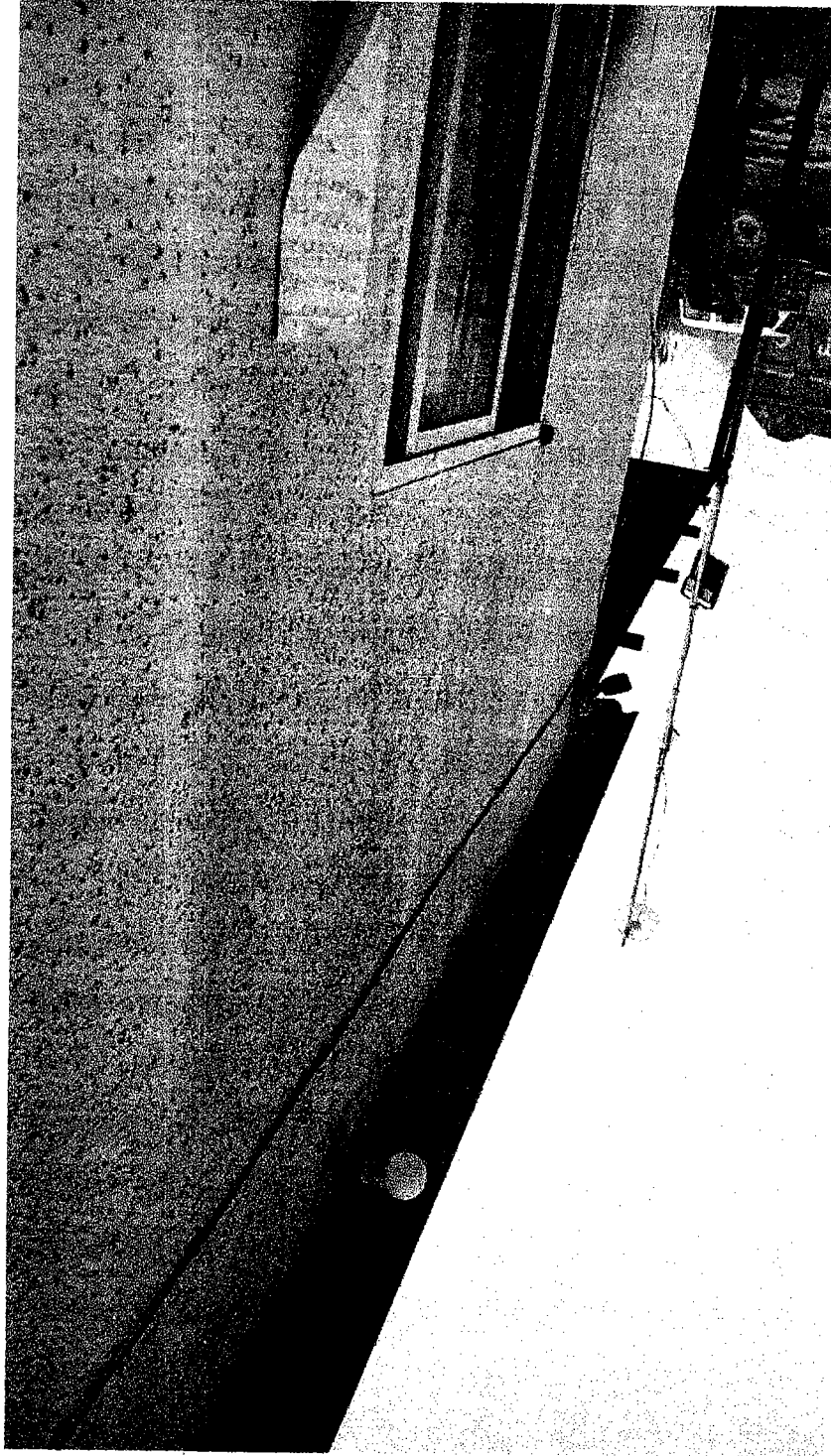
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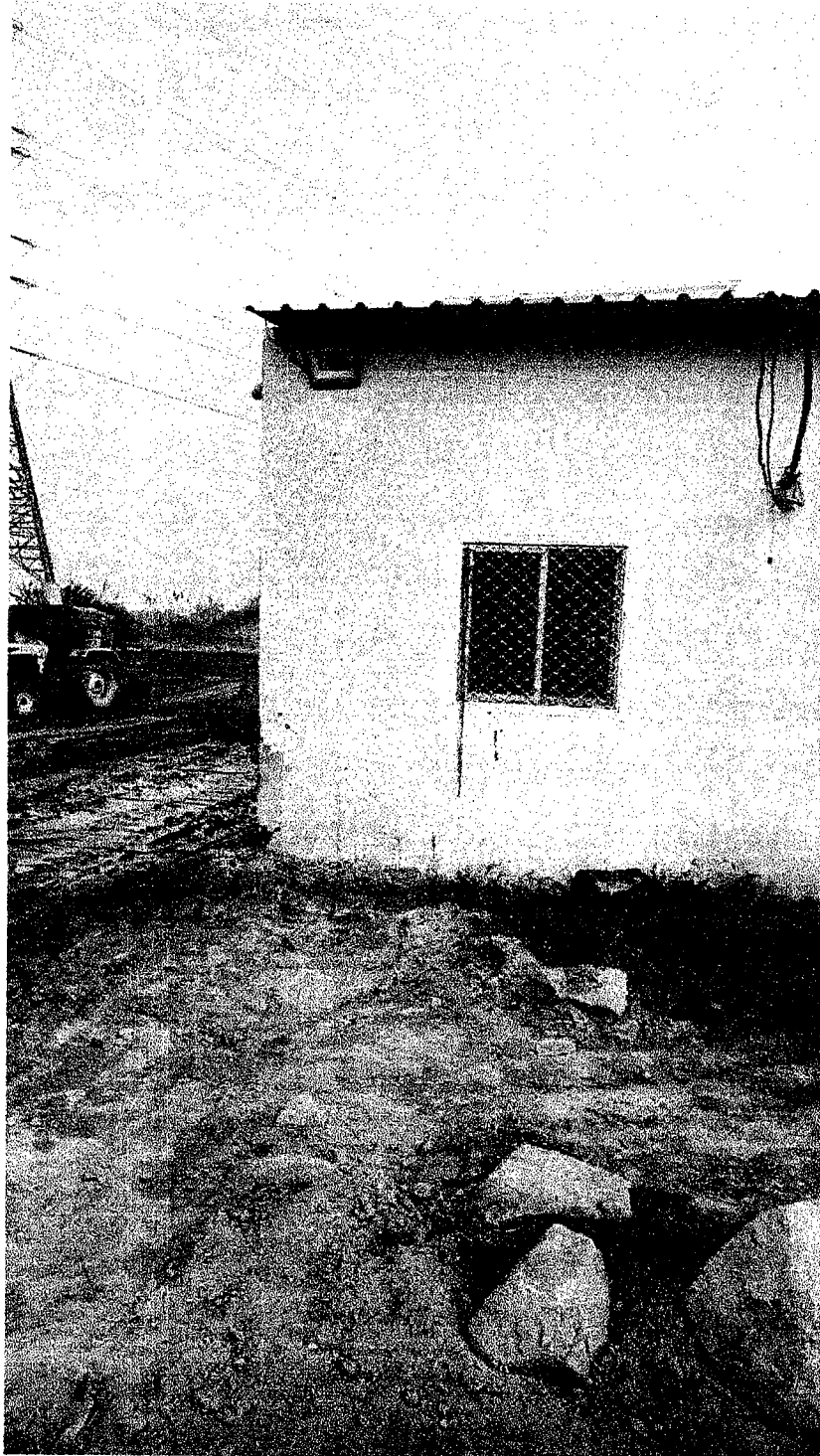
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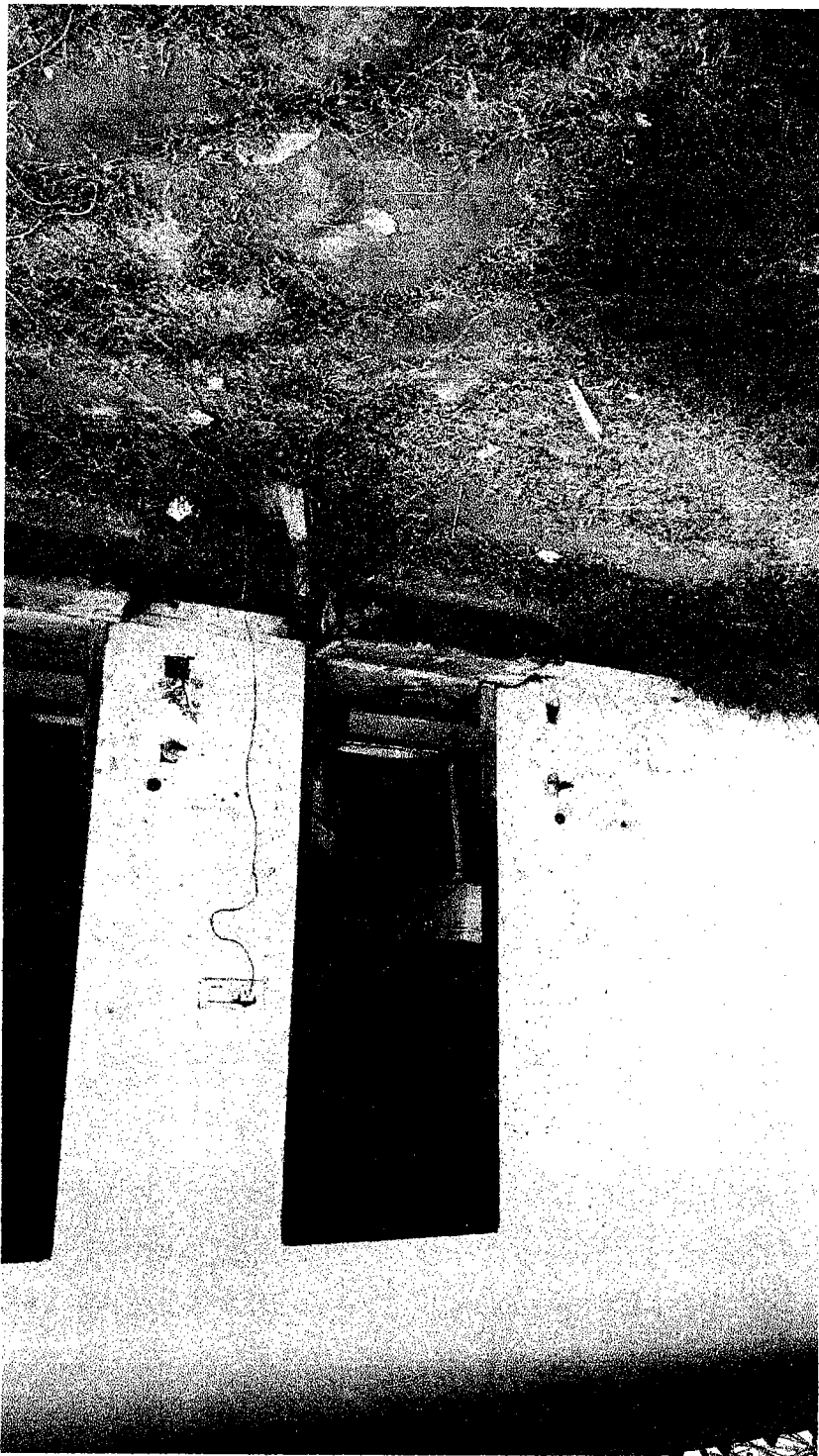
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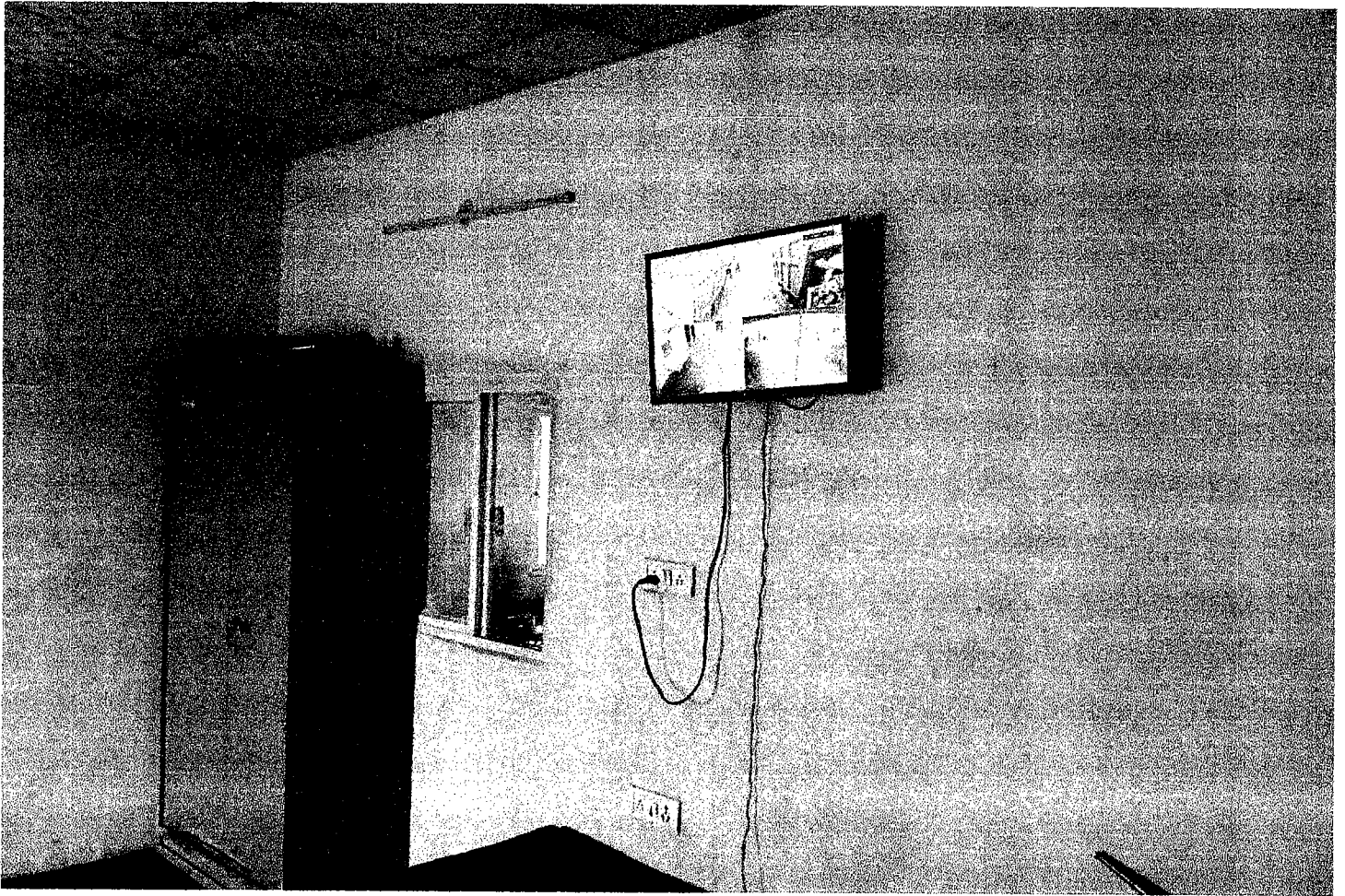


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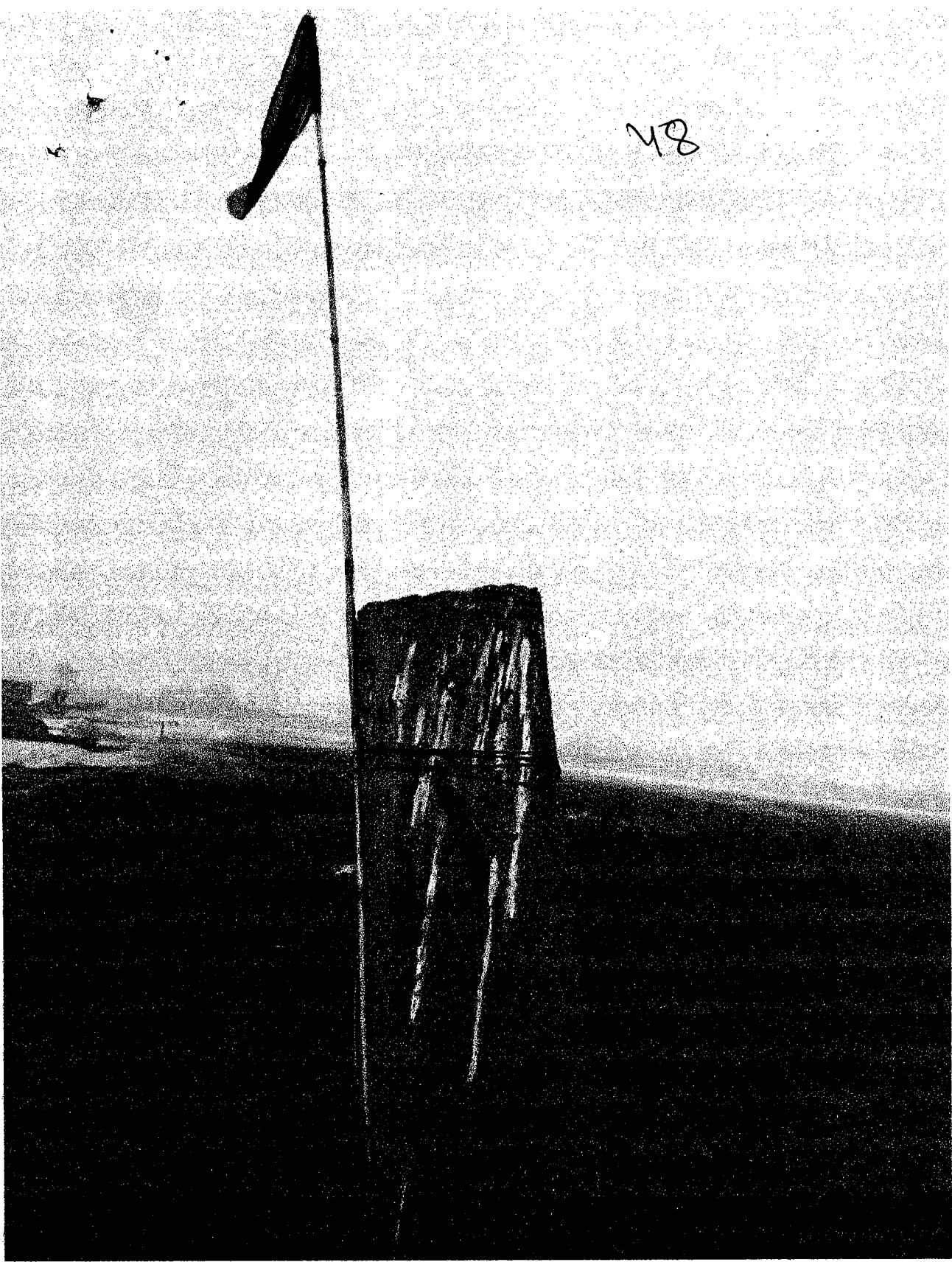


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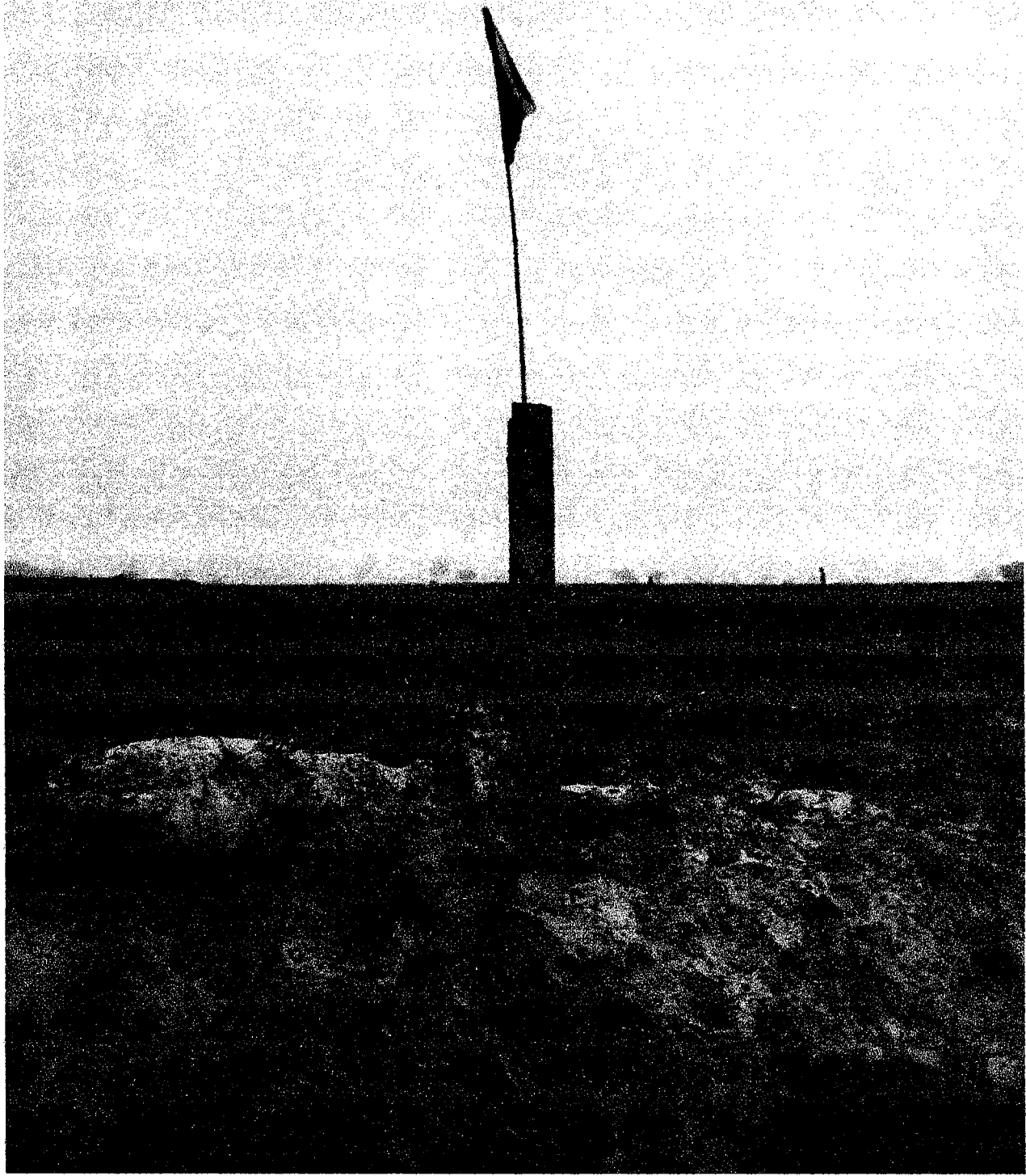


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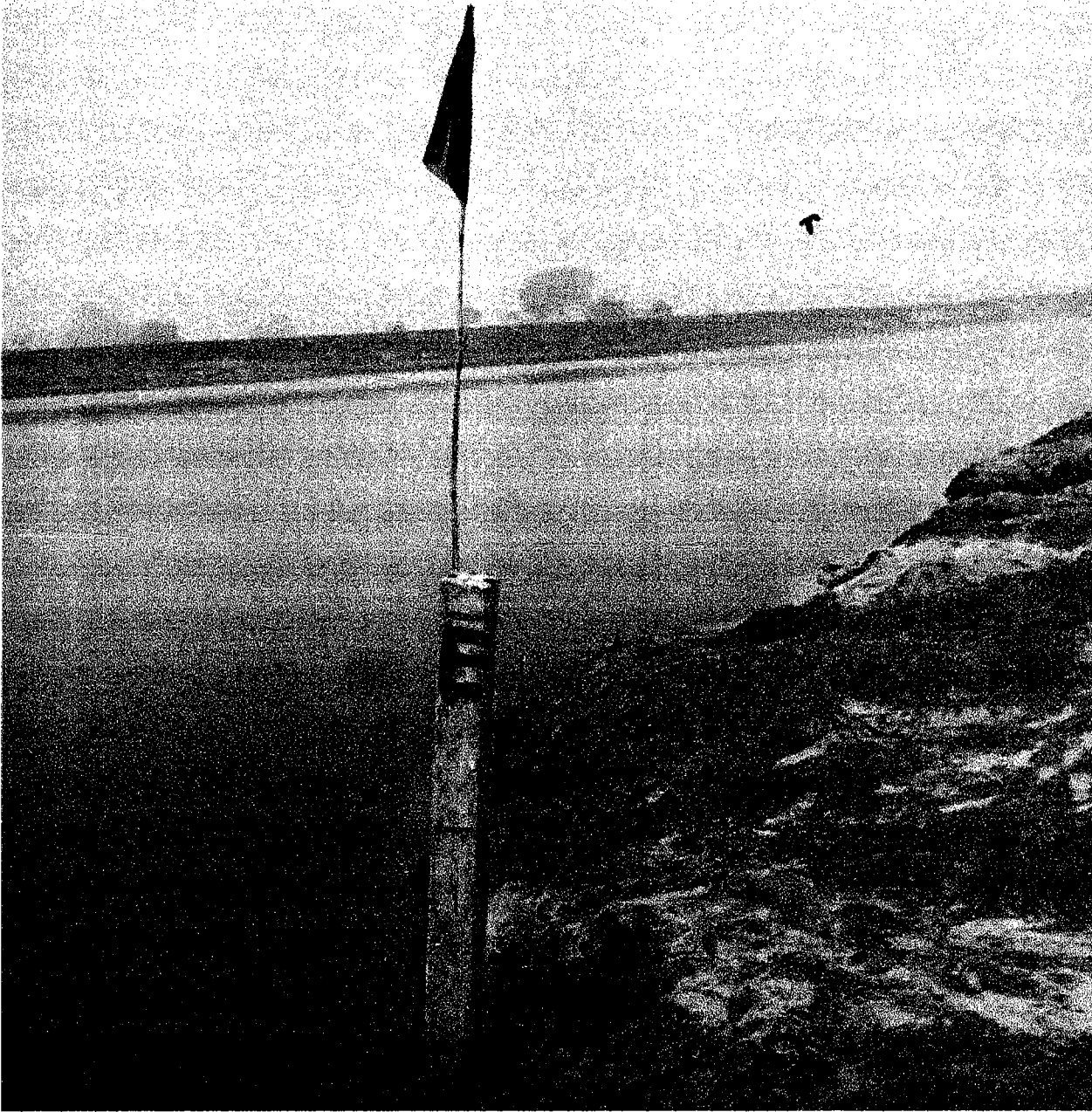


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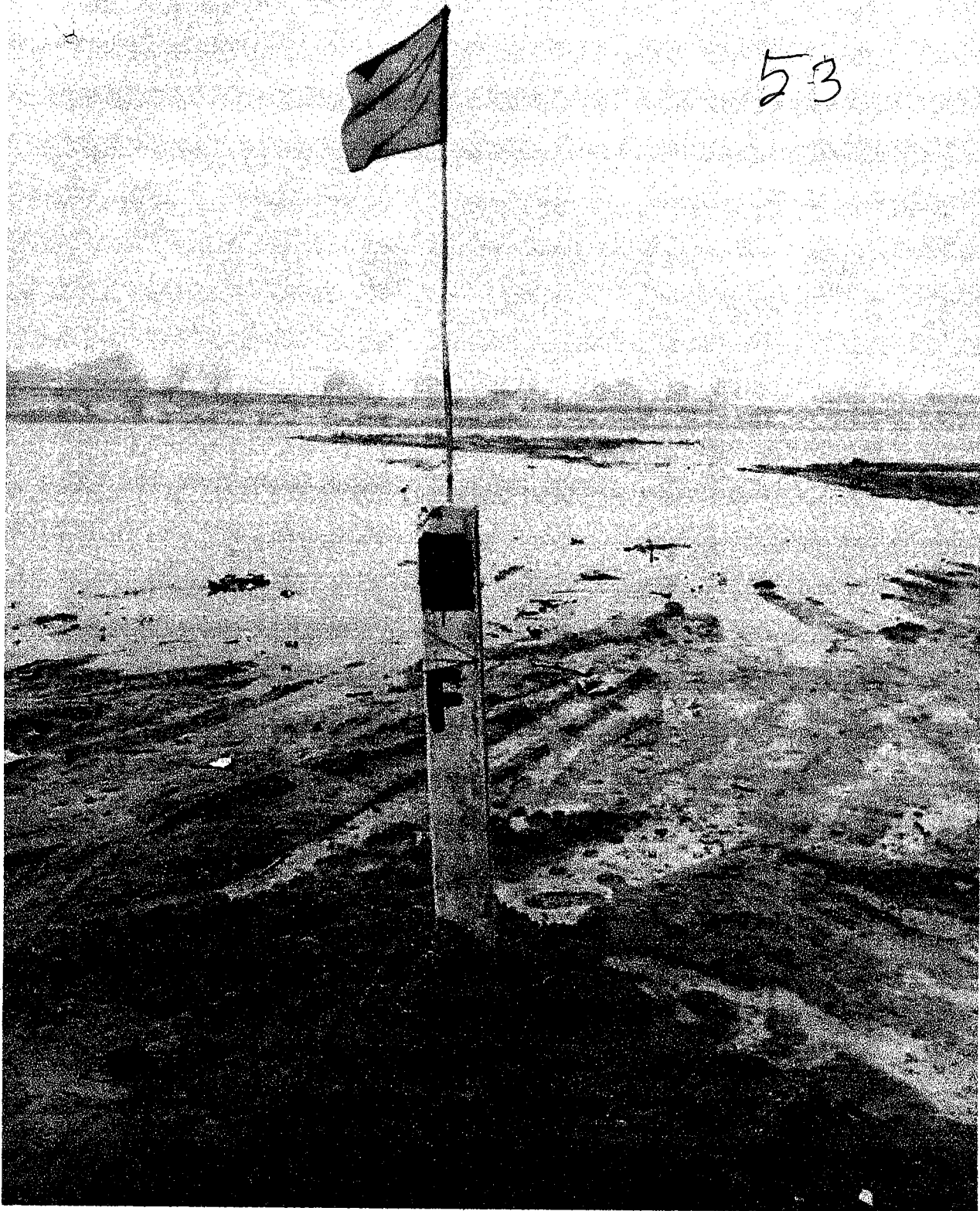


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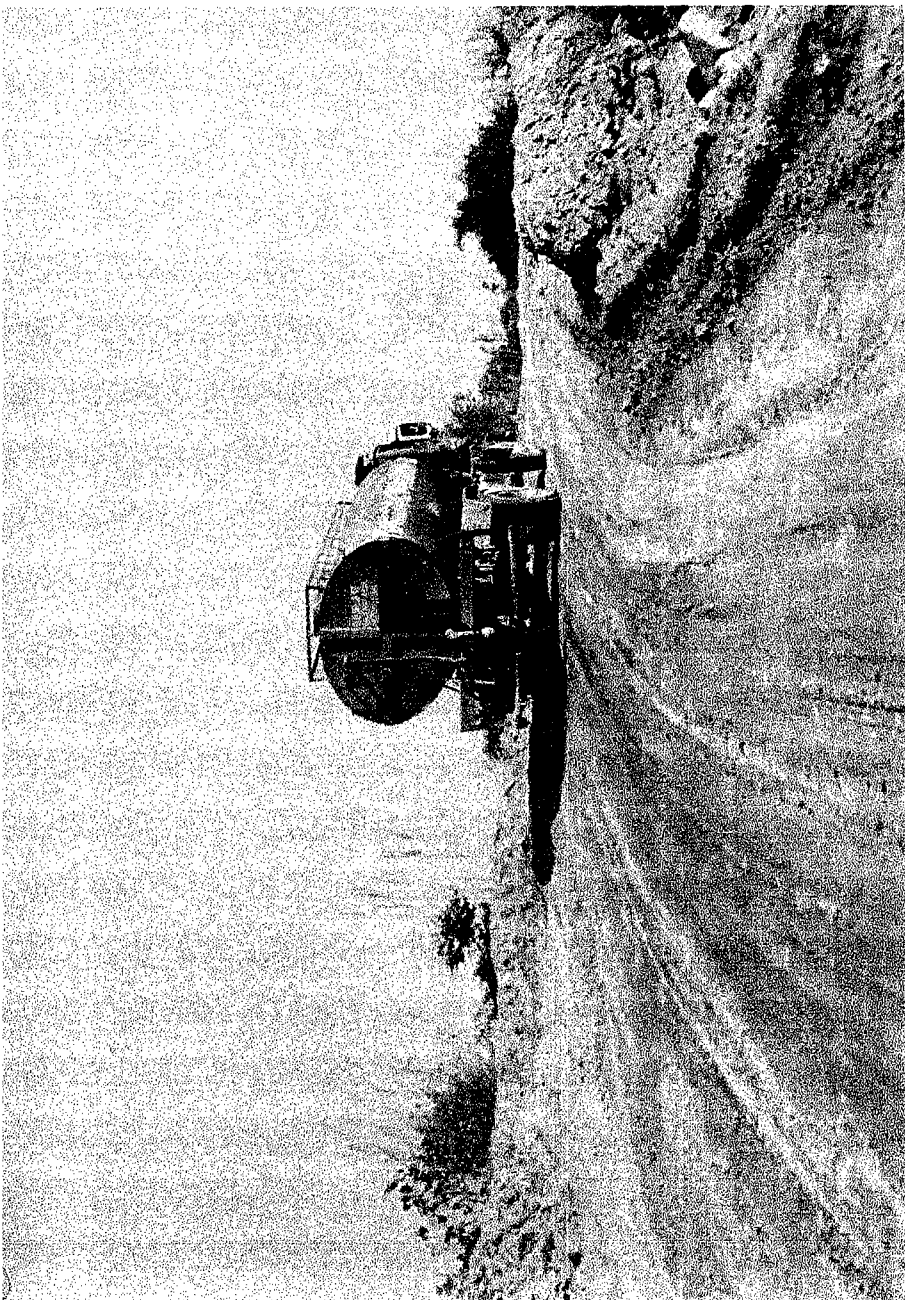


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55



Yamuna River

TOPOGRAPHICAL SURVEY PLAN  
FOR GHAZAIBAD  
( Mr.BANI SINGH)

TOTAL AREA = 124464.3536 SQM.

LEGEND	
PAVIMENTED ROAD	=====
SCHEME BOUNDARY	-----
AREA BOUNDARY	.....
AGRICULTURE ROAD	_____
CC ROAD	_____

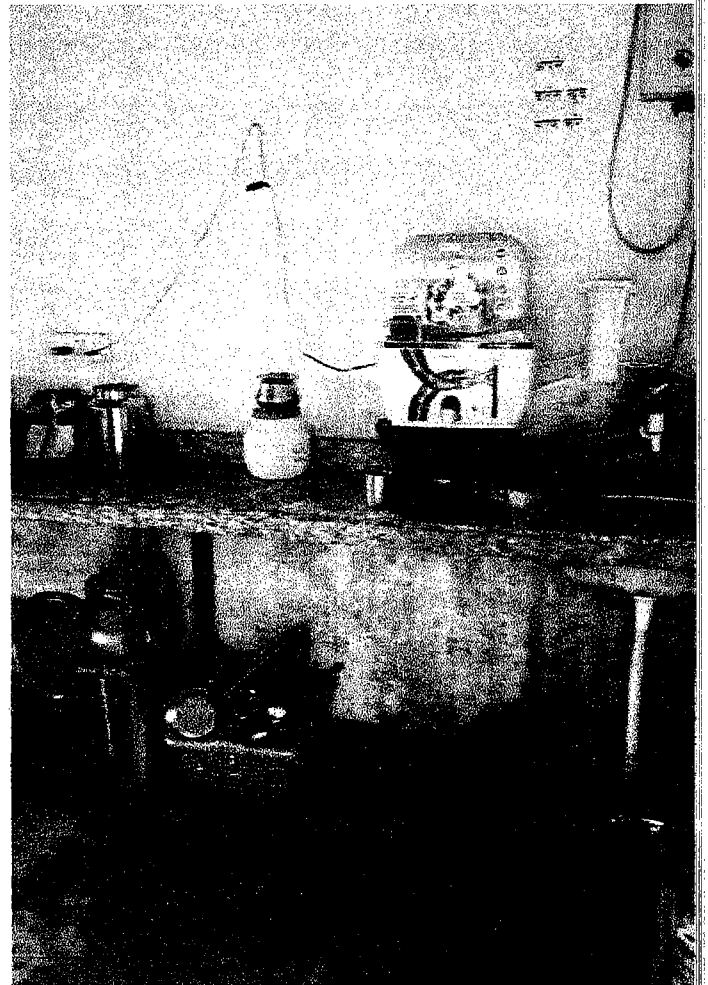
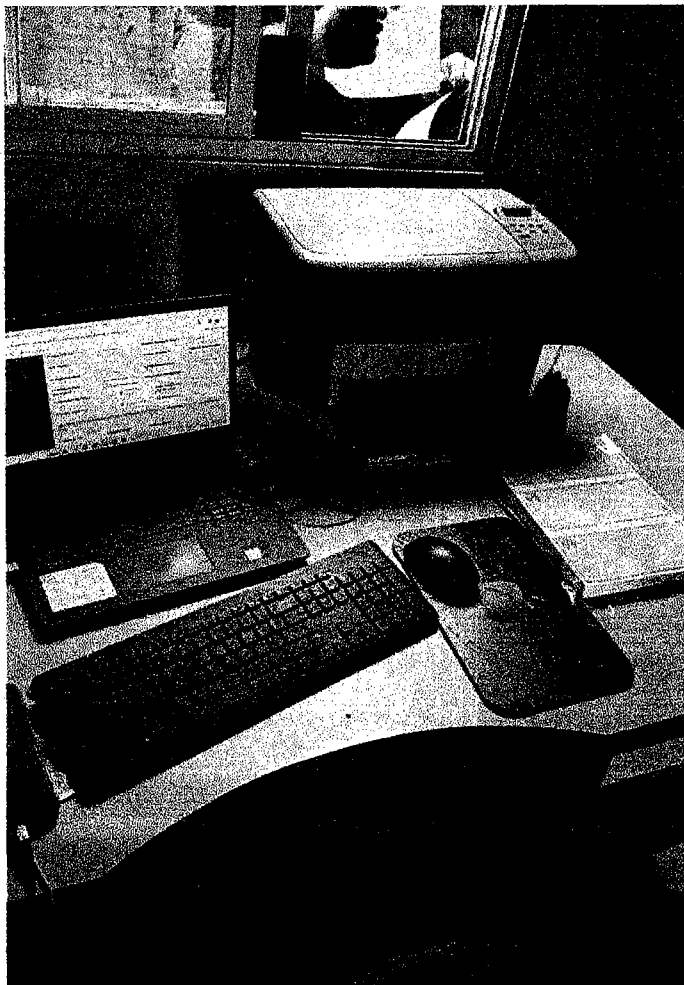
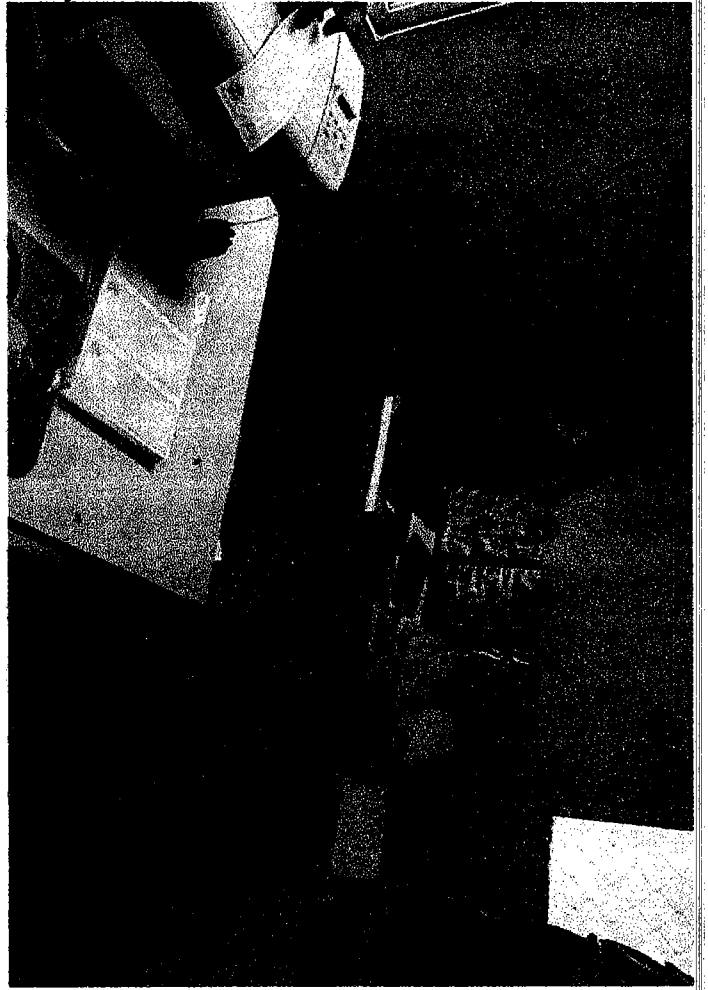
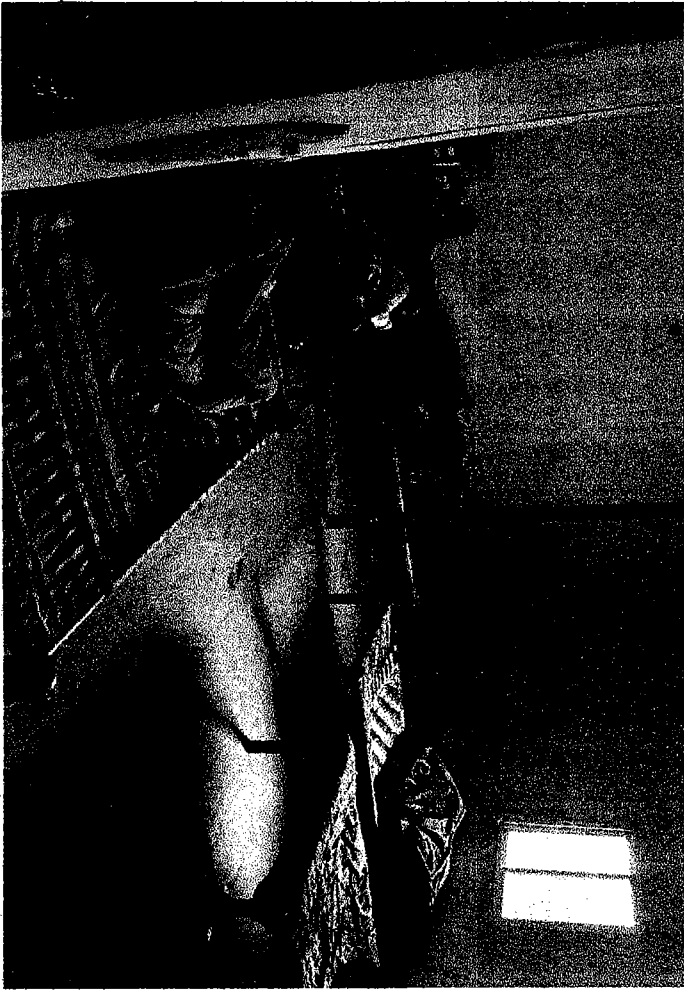
SPOT LEVELS	▲
TREE	✱
CONTOUR	———
ENTRANCE ROAD	=====
PIT	○



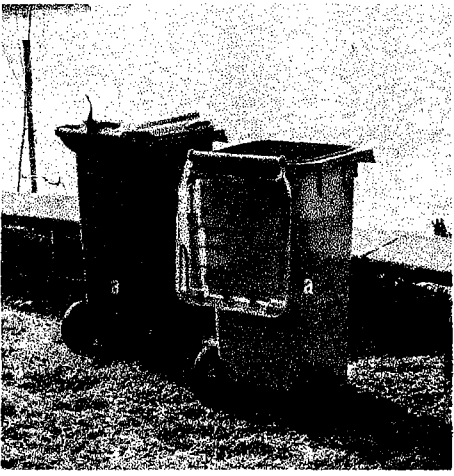
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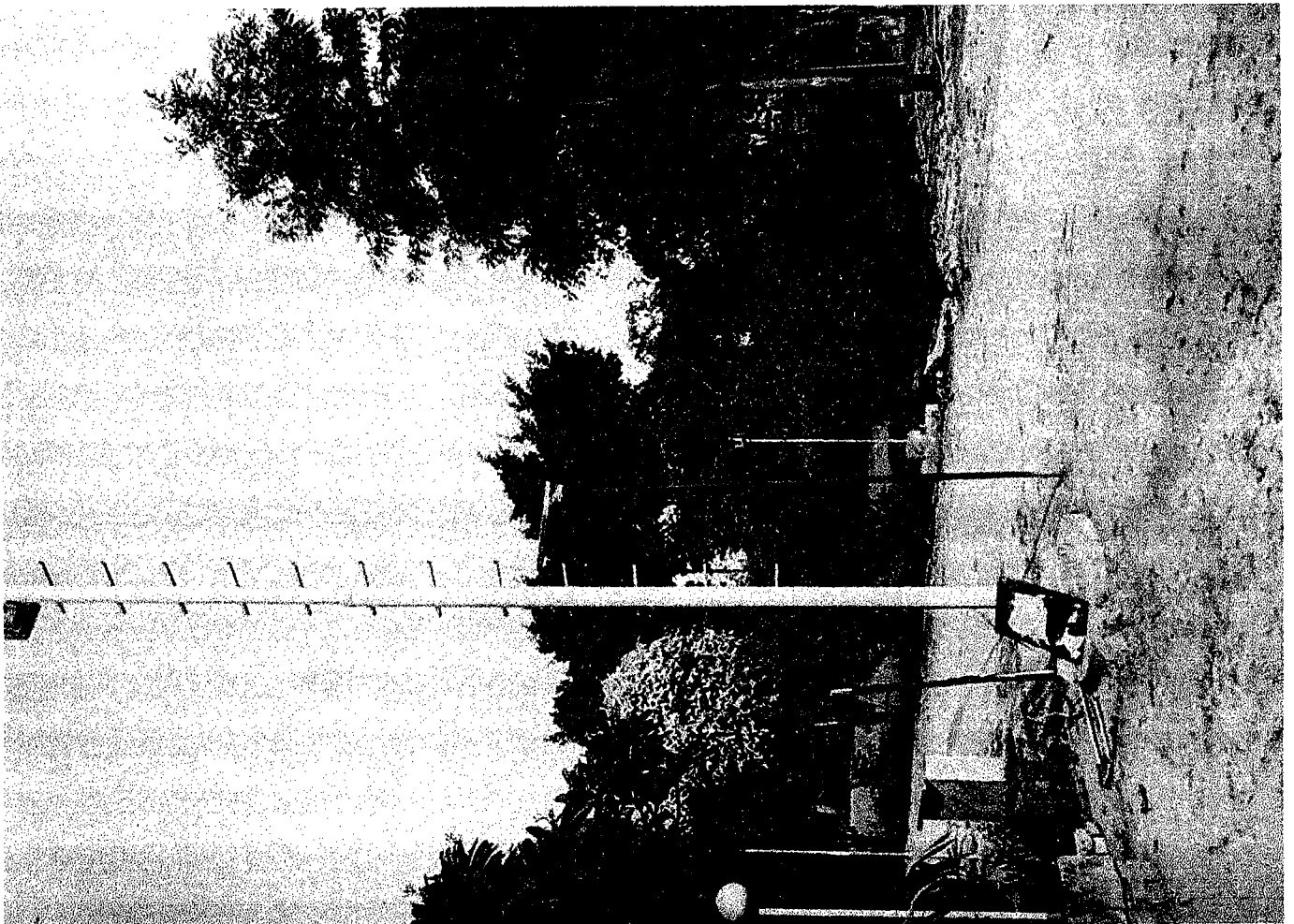
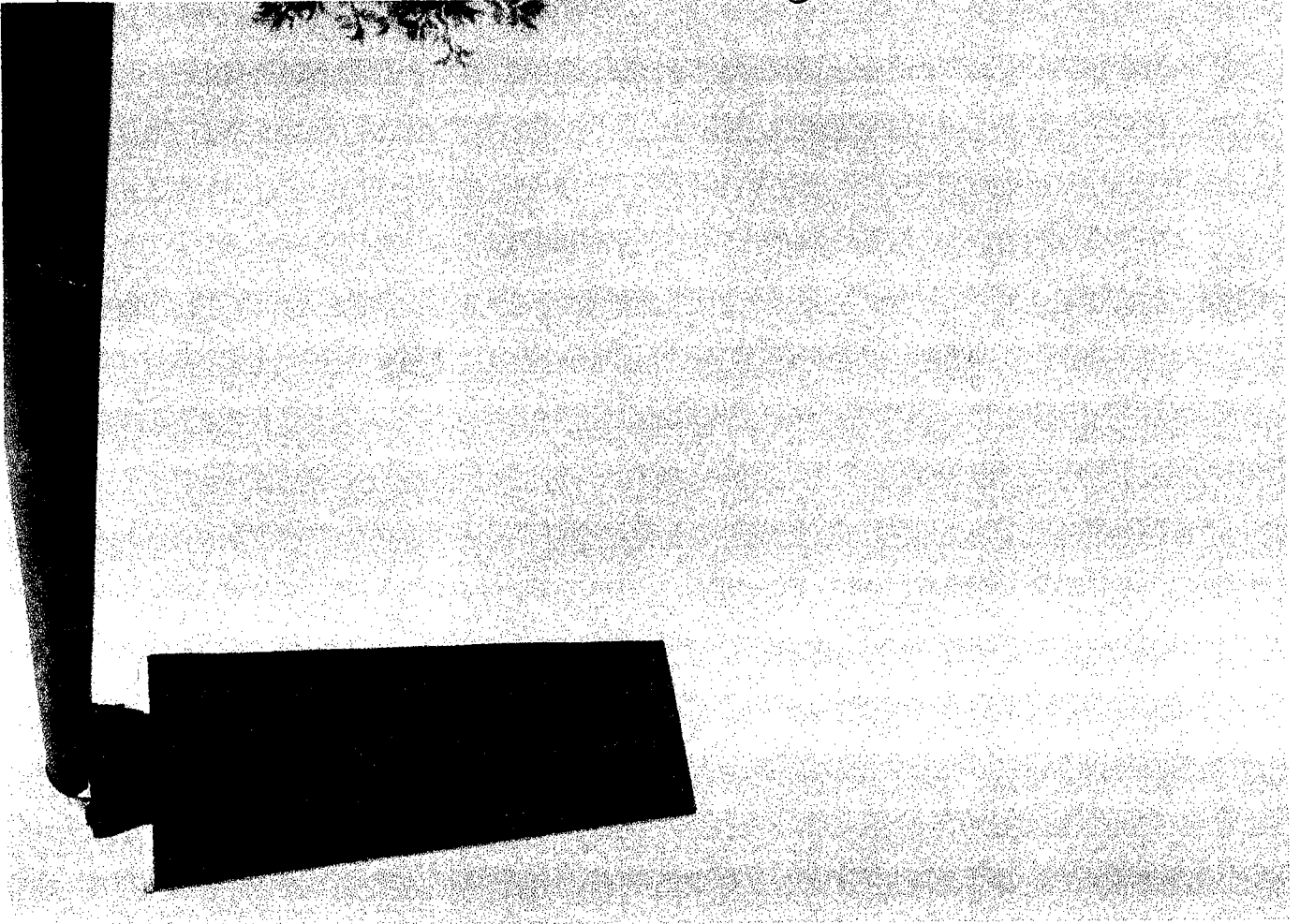
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NO RESPONSIBILITY OF ANY KIND SHALL BE UNDERTAKEN BY THE SURVEYOR FOR ANY INACCURACIES OR OMISSIONS.

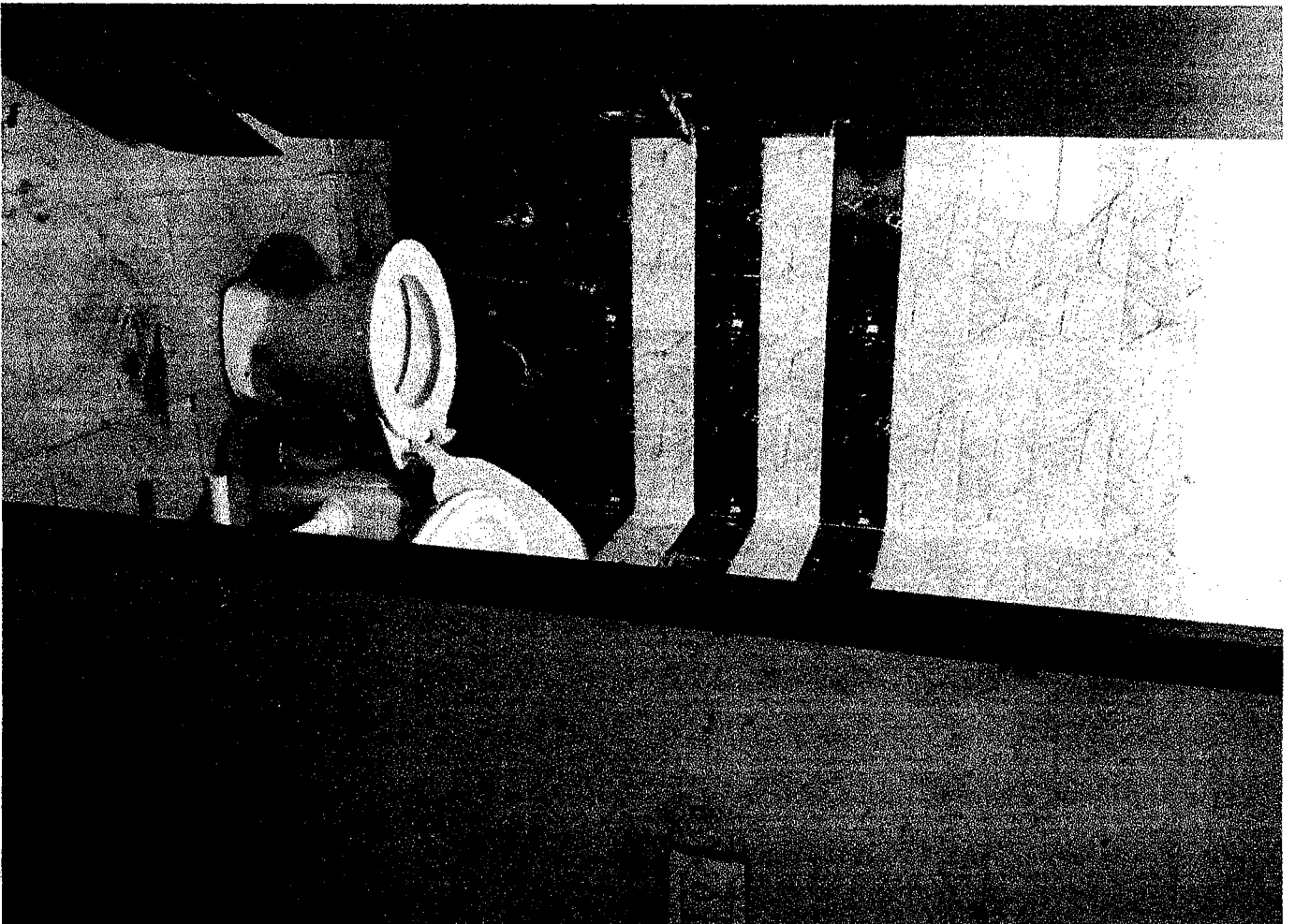
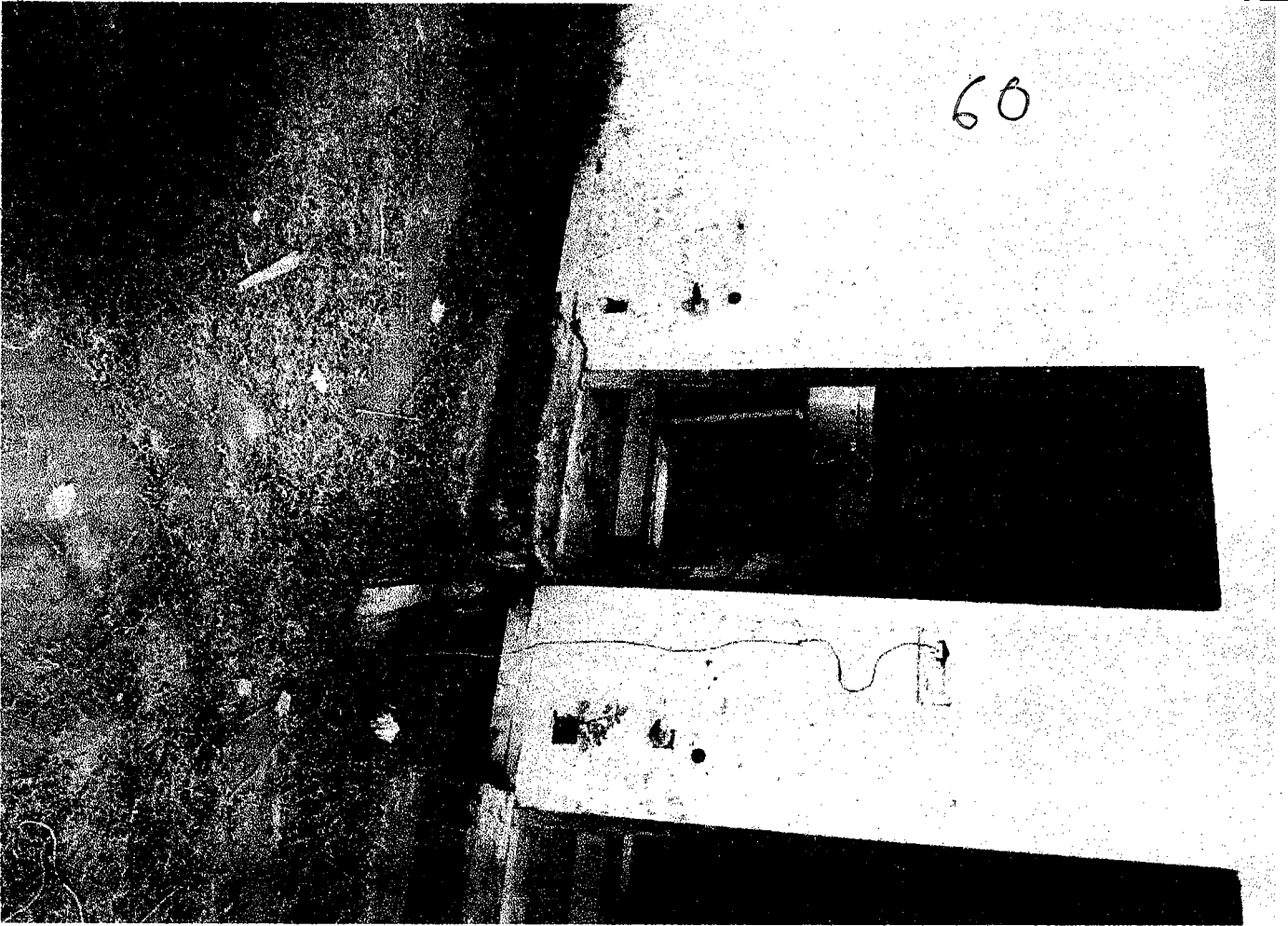


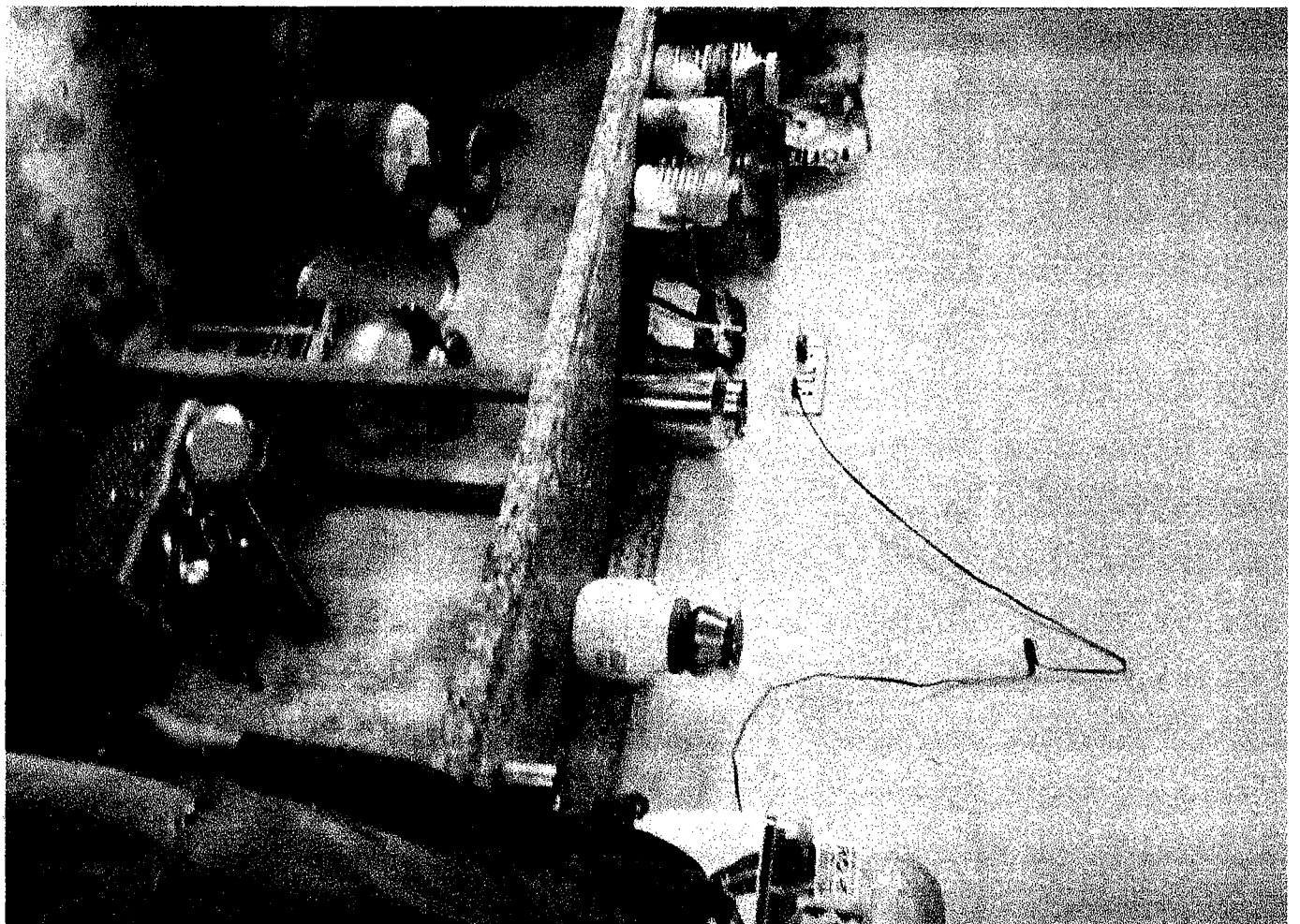
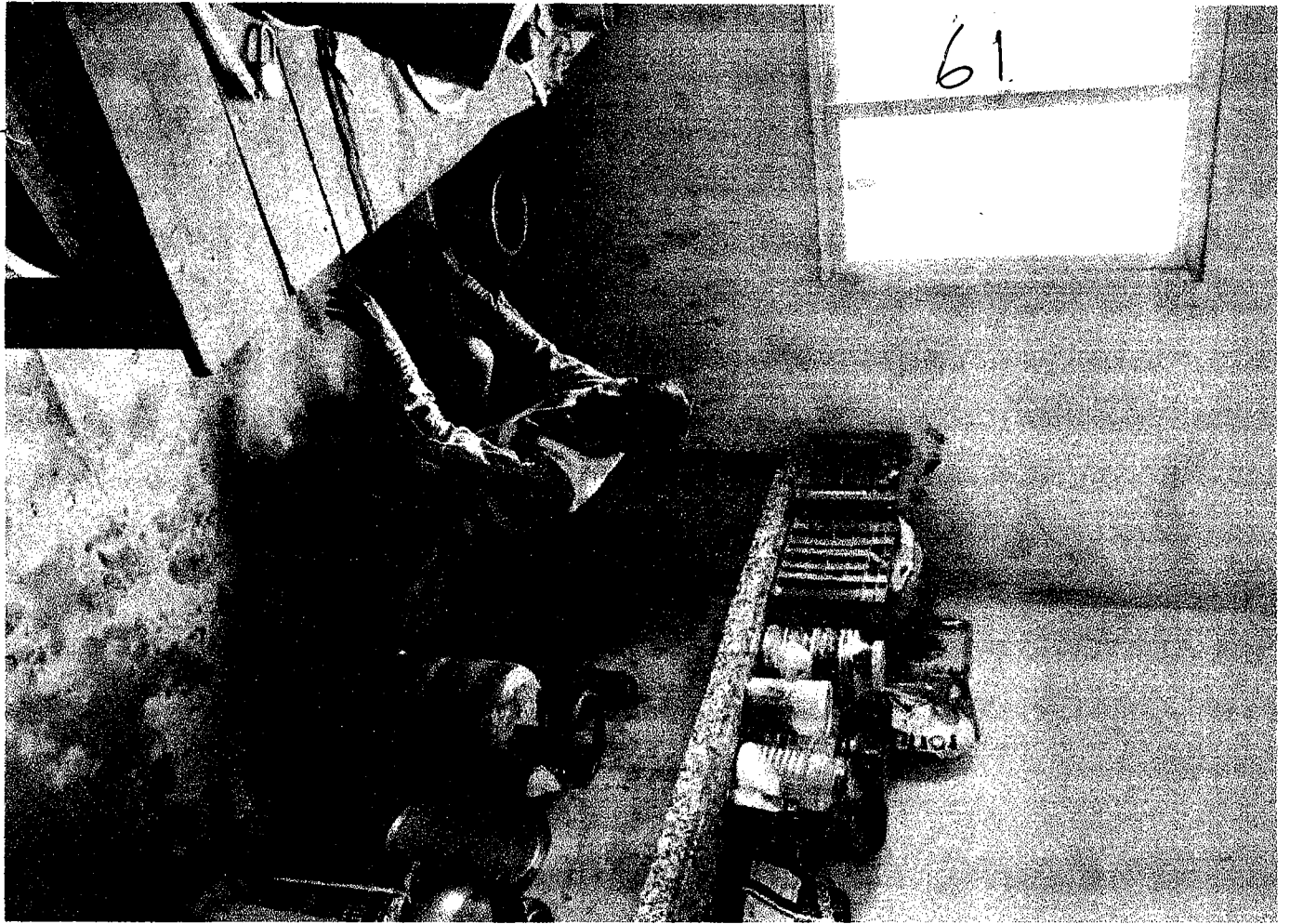
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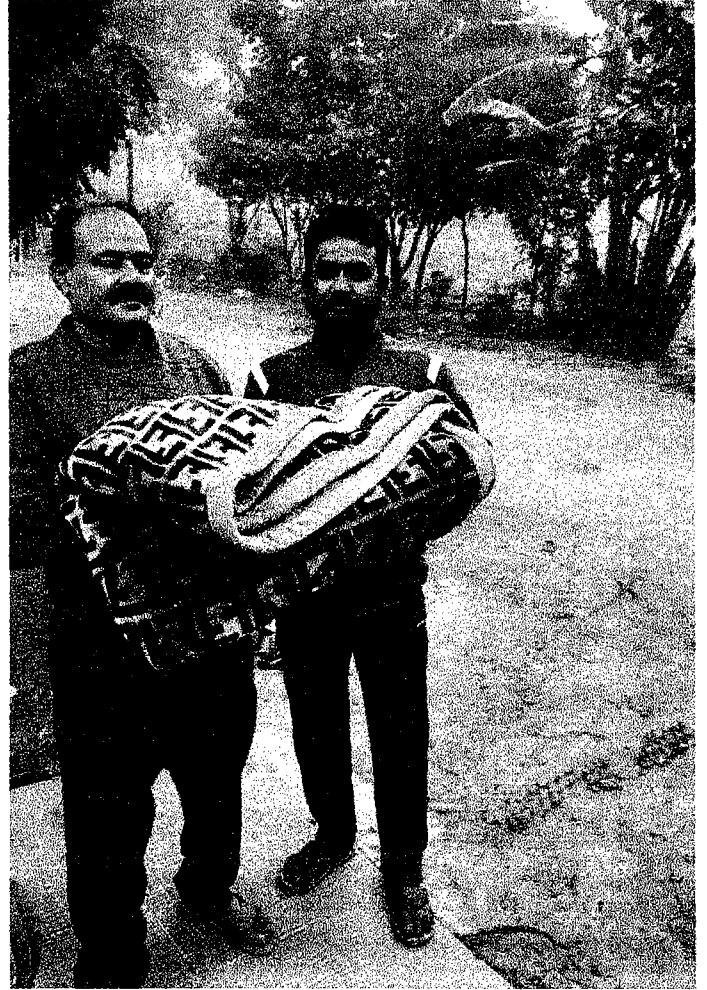




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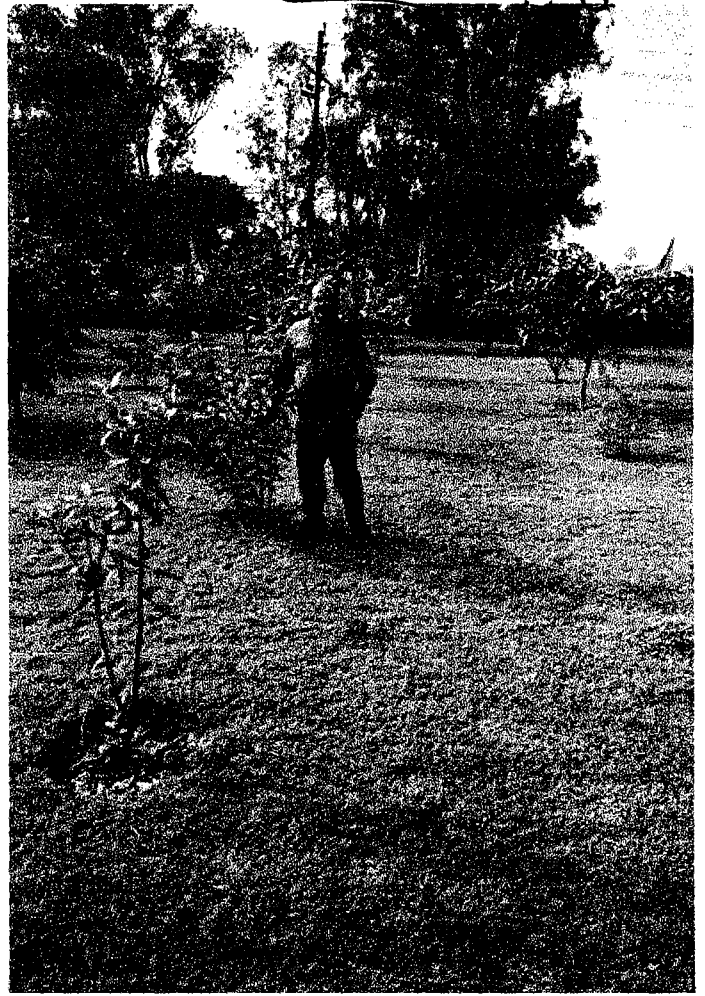
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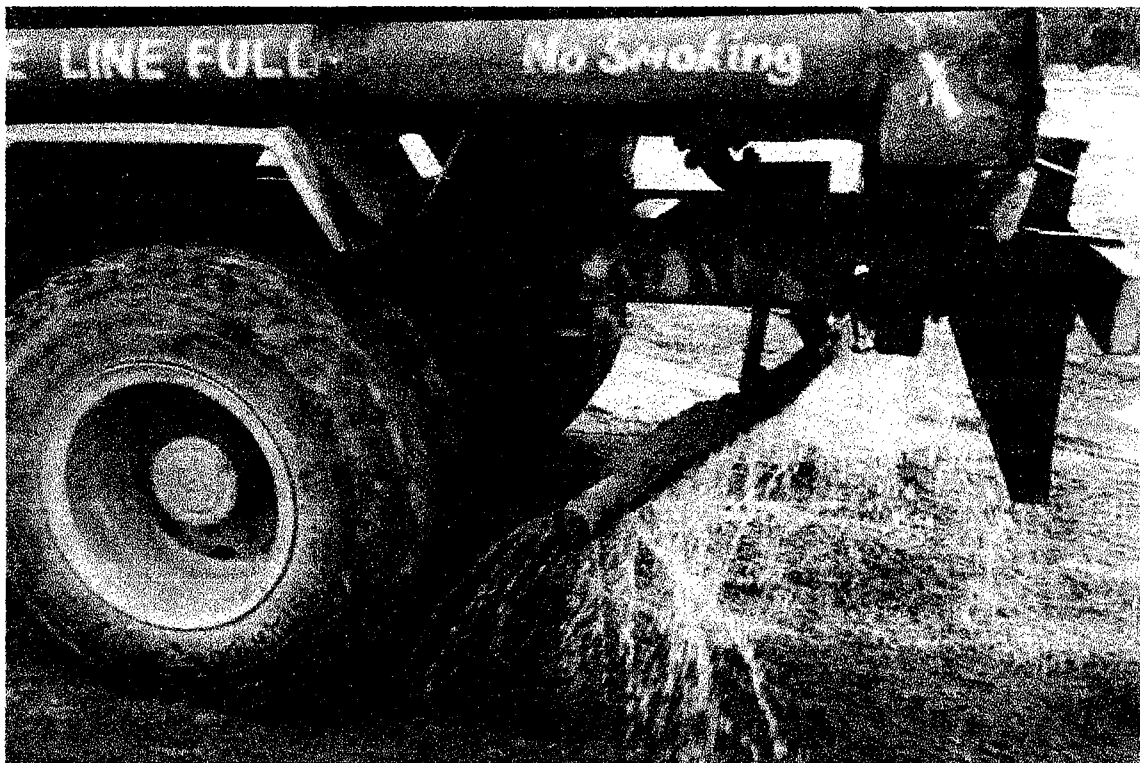
ANNEXURE-C.6



ek  
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"True Copy"

ANNEXURE-C 8

66

To,

Member Secretary  
SEIAA,  
Paryavaran Bhawan  
Vineet Khand-1, Gomti Nagar,  
Lucknow (U.P)

Sub- Submitting point wise compliance report for the period of July 2023 To December 2023 along with stipulated Environmental Clearance /safequard in Environmental Clearance of M/s New Panther Security Guard Service Shri Bani Singh S/o Shri Ragnath R/O- Salasar Complex, 306 Shankar Vihar Colony Kuraishi Aligarh-202001 having an area 12.512 Ha in Village- Panchayara, Tehsil- Loni, District- Ghaziabad (U.P)

Ref: Environmental Clearance vide letter no. 27/Parya/SEAC/5793/2019, dated 27.05.2021.

Dear Sir,

As per the condition given in Environmental Clearance letter, we are submitting six monthly point wise compliance report for the period of July 2023 To December 2023 along with stipulated Environmental Clearance/safequard in Environmental Clearance.

Thanking you.

Your Sincerely

(Bani Singh)

For M/s New Panther Security Guard Service

filed on 6/2/2024

Copy to-

1- Regional office Uttar Pradesh Pollution Control Board, Ghaziabad

To,

Regional office  
Uttar Pradesh Pollution Control Board,  
Ghaziabad

Sub- Submitting point wise compliance report for the period of July 2023 To December 2023 along with stipulated Environmental Clearance /safeguard in Environmental Clearance of M/s New Panther Security Guard Service, Shri Bani Singh S/o Shri Ragunath R/O- Salasar Complex, 306 Shankar Vihar Colony Kuraishi Aligarh-202001 having an area 12.512 Ha in Village- Panchayara, Tehsil- Loni, District- Ghaziabad (U.P)

**Ref: Environmental Clearance vide letter no. 27/Parya/SEAC/5793/2019, dated 27.05.2021.**

Dear Sir,

As per the condition given in Environmental Clearance letter, we are submitting six monthly point wise compliance report for the period of July 2023 To December 2023 along with stipulated Environmental Clearance/safeguard in Environmental Clearance.

Thanking you.

**Your Sincerely**

**(Bani Singh)**

**For M/s New Panther Security Guard Service**

**Copy to-**

1. Member Secretary SEIAA, Paryavaran Bhawan Vineet Khand-1, Gomti Nagar, Lucknow (U.P)

68

**POINT-WISE COMPLIANCE OF STIPULATED  
ENVIRONMENTAL CONDITIONS/SAFEGUARDS IN THE  
ENVIRONMENTAL CLEARANCE**

**(July 2023 to December 2023)**

**For**

**EXTRACTION OF SAND  
VILLAGE-PANCHAYARA, TEHSIL-LONI  
DISTRICT-GHAZIABAD, U.P.  
LEASE AREA: 12.512 HA**

**SUBMITTED BY:  
SHRI BANI SINGH  
SALASAR COMPLEX, 306 SHANKAR VIHAR COLONY,  
KURAISHI ALIGARH-202001**

69

**BRIEF OF THE PROJECT:**

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sand Mining Project Yamuna Riverbed at Gata No.:303mi, 313mi, 290mi, 301mi, 303mi, 304mi, 297mi, 298, 302mi, 311mi, 312mi, 313mi & 314mi, Khand No.: 02, Village- Panchayara, Tehsil- Loni, District- Ghaziabad, U.P., (Leased Area- 12.512ha.),
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 500/Parya/SEAC/5793/2019, dated 04.11.2020
3. The Environment Clearance issued with identification No. 27/Parya/SEAC/5793/2019, dated 27.05.2021. The copy of Environmental Clearance is enclosed Annexure no.1

**The details of project are following:-**

1.	On-line proposal No.	SIA/UP/MIN/55952/2020															
2.	File no. allotted by SEIAA,UP	5793															
3.	Name of Proponent	M/s New Panther Security Guard Service Shri Bani Singh S/o Shri Ragunath Singh															
4.	Full correspondence address of proponent and mobile no.	R/O- Salasar Complex, 306 Shankar Vihar Colony Kuraishi Aligarh-202001															
5.	Name of Project	Sand Mine at Ganga River Bed															
6.	Project location (Plot/Khasra/Gata	Gata No. 303mi, 313mi, 290mi, 301mi, 303mi, 304mi, 297mi, 298, 302mi, 311mi, 312mi, 313mi & 314mi, Khand No.: 02															
7.	Name of River	Yamuna															
8.	Name of Village	Panchayara															
9.	Tehsil	Loni															
10.	District	Ghaziabad, U.P.															
11.	Name of Minor Mineral	Sand/Morrum															
12.	Sanctioned Lease Area (in Ha.)	Total Lease Area: 12.512 Ha															
13.	Mineable Area (in Ha.)	8.512 Ha															
14.	Zero Level mRL	205 mRL															
15.	Max. & Min mRL within lease area	Highest Point :208.0 mRL Lowest Point :207.0 mRL															
16.	Pillar Coordinates (Verified by DMO) (Source: Verified Khasra Map)	<b>Sanction Lease Area Co-ordinate</b> <table border="1"> <thead> <tr> <th>Pillars</th> <th>Latitude (N)</th> <th>Longitude (E)</th> </tr> </thead> <tbody> <tr> <td>A.</td> <td>28°48'1.02"N</td> <td>77°12'19.63"E</td> </tr> <tr> <td>B.</td> <td>28°47'49.56"N</td> <td>77°12'17.52"E</td> </tr> <tr> <td>C.</td> <td>28°47'39.12"N</td> <td>77°12'19.04"E</td> </tr> <tr> <td>D.</td> <td>28°47'39.35"N</td> <td>77°12'13.26"E</td> </tr> </tbody> </table>	Pillars	Latitude (N)	Longitude (E)	A.	28°48'1.02"N	77°12'19.63"E	B.	28°47'49.56"N	77°12'17.52"E	C.	28°47'39.12"N	77°12'19.04"E	D.	28°47'39.35"N	77°12'13.26"E
Pillars	Latitude (N)	Longitude (E)															
A.	28°48'1.02"N	77°12'19.63"E															
B.	28°47'49.56"N	77°12'17.52"E															
C.	28°47'39.12"N	77°12'19.04"E															
D.	28°47'39.35"N	77°12'13.26"E															

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		E.	28°47'48.74"N	77°12'10.86"E
		F.	28°48'2.80"N	77°12'13.01"E
		<b>Workable Area</b>		
		A.	28°48'1.02"N	77°12'19.63"E
		B.	28°47'49.56"N	77°12'17.52"E
		C.	28°47'39.12"N	77°12'19.04"E
		D'	28°47'39.31"N	77°12'14.07"E
		C'	28°47'44.28"N	77°12'13.37"E
		B'	28°47'51.54"N	77°12'14.35"E
		A'	28°48'2.62"N	77°12'14.05"E
		<b>Non-Workable Area</b>		
		A'	28°48'2.62"N	77°12'14.05"E
		B'	28°47'51.54"N	77°12'14.35"E
		C'	28°47'44.28"N	77°12'13.37"E
		D'	28°47'39.31"N	77°12'14.07"E
		E	28°47'48.74"N	77°12'10.86"E
		F	28°48'2.80"N	77°12'13.01"E
17.	Total Geological Reserves (Source: Approved Mining Plan)	411544Cum		
18.	Total Mineable Reserves (Source: Approved Mining Plan)	177736Cum		
19.	Total Proposed Production (in five years)	1251200Cum		
20.	Proposed Production/year	250240 Cum/Annum		
21.	Sanctioned Period of Mine lease	5 years		
22.	Method of Mining	Opencast, semi-mechanized		
23.	No. of Working days	260 days		
24.	Working hours/day	8 -10 hours/day		
25.	No. Of Workers	51		
26.	No. of vehicles movement/day	22 Units (Assumed Loading Capacity: 20Cum/Unit)		
27.	Type of Land	State Government Land		
28.	Ultimate Depth of Mining	2.40m (Source: Approved Mining Plan)		
29.	Proposed CER Cost	Rs. 2.33 Lakhs (2% of the total Project Cost)		
30.	Proposed EMP Cost	Rs. 21.57 Lakhs		

71.

**HALF YEARLY COMPLIANCE OF STIPULATED ENVIRONMENTAL  
CONDITIONS/SAFEGUARDS IN THE ENVIRONMENTAL CLEARANCE  
VIDE LATTER No. 27/Parva/SEAC/5793/2019, dated 27.05.2021**

**For Extraction of Sand Mine located at Village- Panchayara, Tehsil- Loni,  
District- Ghaziabad, U.P.,**

S. NO	Conditions	Compliance status
<b><u>1-General Conditions</u></b>		
1.	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.	Mining lease deed executed in favour of proponent for a period of 5 years. Copy of lease deed is enclosed (Annexure no.1).
2.	Forest clearance shall be taken by the proponent as necessary under law.	The proposed mining area is state Govt. Land & does not involve forest land. Therefore NOC from forest department is not required.
3.	Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).	Mining shall be carried out in proposed sanctioned area within allotted khasra nos. Mining shall be carried out as per approved mining plan & no methodology will be changed. If any changes observed regarding production capacity, method of mining etc, fresh environmental clearance shall be obtained from competent authority.
4.	Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.	Demarcation of area was carried out by revenue department; forest department & mining department in the presence of proponent & precise location of boundary pillars were marked. The site plan duly certified by competent authority along with geographical coordinates is enclosed (Annexure no.2).
5.	Mining & loading shall be done only within day hours only.	Agreed. Mining & loading is being carried out during day time only (i.e. after sunrise & before sun set)
6.	No mining shall be carried out in the safety zone of any bridge and/or embankment	Mining is being carried out within sanctioned mineable area (8.512ha). No mining & allied activities shall be carried out within safety zone of any bridges or embankment
7.	It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are	Sampling of ambient air quality was conducted & revealed that all parameters are well within permissible limit. Copy of ambient air quality

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	strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.	is enclosed (Annexure no.3). Water sprinkling on haul road is being carried out to suppress the dust. Water sprinkling photographs is enclosed (Annexure no.4).
8.	All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.	Lease deed executed in favour of proponent (Refer Annexure no.1. The proponent has obtained CTO From UPPCB. The copy of CTO is enclosed (Annexure no.5).
9.	Parking of vehicles should not be made on public places.	Agreed. The proponent has acquired private land for parking of vehicles.
10.	No tree-felling will be done in the leased area, except only with the permission of Forest Department.	It is river bed mining having no trees. Therefore question of felling of trees does not arise.
11.	No wildlife habitat will be infringed.	The proposed mining area is far from any forest land therefore no wildlife habitat will be infringed.
12.	It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.	The proposed mining area consists of sand/morrum having no top soil cover. Proposal of mining is given upto depth of 2.4m or above the water table thus chances to disturb the soil characteristic does not arise.
13	It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.	Mining is being carried out in dry portion of river in mineable area only & no paleo-channels is being affected due to mining & allied activities & not disturb the velocity & flow pattern of river water.
14	It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.	Mining operations commenced in month of October & mining activities is being carried out in dry part of river within demarcated mineable zone & during this time water level reduces. Mining is being carried out dry part of area & will not disturb fauna.
15.	Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.	No flora exists within proposed mining area. The mining activities commenced in the month of October over dry port of area. No paleo-channels/streams shall be disturbed or diverted. No fauna exists within proposed mining area. Therefore no proposal has been prepared for its conservation.

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16.	Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.	Mining operations commenced in the month of October & mining is being carried out upto depth of 2.4m from ground profile & mining is being carried out above ground water table. Hydro-geological studies shall be carried out during the month of April/ May & same report shall be furnished in next six monthly compliance report.
17.	Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.	Regular water sprinkling is being carried out to suppress the dust. Light weight loader is being used for loading the mineral into trucks/dumpers. Proper attention is being taken for maintenance of machineries deployed in the mine. Habitation is far away from proposed mine area, therefore no adverse impact is being observed due to mining & allied activities.
18.	Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. The project proponent shall provide separate budget for community development activities and income generating programmes.	Maximum local workers are employed in the mine which can help in improving the quality of life of economically weaker section of society. Different varieties of fruit trees were planted in surrounding villages to earn additional benefits. The project proponent spent Rs 5.0Lac For community development activities.
19.	Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.	Lessee has planted about 500nos of sampling of local species outside the lease area with consultation of Horticulture Department. The receipt of sampling is enclosed (Annexure no.6). Photographs of plantation are enclosed (Annexure no.7).
20.	Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.	The proposed mine area is River sand having no top soil cover. Therefore no proposal has been envisaged for its separate stacking of top soil.
21.	Dispensary facilities for first-aid shall be provided at site.	First Aid facilities are provided at mine office.
22.	An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.	Agreed. It is fresh grant case of mining & annually Environmental audit shall be submitted end of May 2021.

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23.	The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.	Agreed. The proponent will extend its full support by furnished requisite data/other information as required by District Mining Officer.
24.	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.	Agreed. Six Monthly compliance report is being submitted.
25.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.	The copy of EC has been forwarded to concern Panchayat, Zila Panchayat/Municipal corporation & urban local body.
26.	Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.	The loaded trucks are covered with tarpaulin sheets to avoid fugitive emission & spillage of mineral/dust.
27.	Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.	The waste water from temporary habitation is collected separately & finally discharge in to municipal pipe line. No waste water discharged into water bodies so treatment of waste water is not required.
28.	Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.	All precautionary measures is being adopted to control nose level to the prescribed limit as laid down by CPCB.
29.	Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.	The vehicles plying on village roads are being properly welted by sprinkling. Link road for transportation of mineral from mine site to main road has been converted in to graveled road, so that air borne dust should be minimum. The proponent taking care for the maintenance of public road of its own expenses.
30.	Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.	The proposed mining area is devoid of top soil cover, therefore no proposal has been envisaged for top soil management. Sand is collected in small heaps for a short period & loaded in dumpers. Therefore no such proposal is given for making of retaining walls.

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31.	Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.	Agreed. Separate budget under corporate social responsibility (CSR) kept separately & expenditure incurred under different activities based on need of local habitant. Traditional skill of people is being identified & different training programme undertaken among skill people for upliftment their income. Proponent regularly undertake various programmes like development of fodder farm, fruit bear in orchards, etc. for the upliftment of social income.
32.	Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc. proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.	The proponent adopted nearest one village & infrastructure facilities like maintenance of road, drinking water etc. provided by own expenses. The proponent is planning to adopt another two nearest villages for its infrastructure development & its report shall be furnished in next six monthly compliance report.
33.	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.	Agreed. Funds shall be kept separately for the protection of environment & shall not be diverted for other purposes. The yearwise expenditure incurred under different heads towards environment protection shall be submit in next six monthly compliance report & copy of same shall be submitted to Regional office, MoEF & CC, GOI, Lucknow, SEIAA, UP & UPPCB.
34.	Action plan with respect to suggestion/ improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.	Issues raised during public hearing shall be implemented in phase wise manner & copy of same shall be submitted to District Mines Officer, Concern Regional Officer of UPPCB & SEIAA within 2 months.
35.	Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act,1972 from the competent authority, if applicable to this project.	The area is free from wild life (Protection) Act 1972, therefore no clearance is required from competent authority.
36.	The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State	The proposed mining is carried out dry part of river bed having no water body & no turtle nesting is observed. Therefore no safeguards measures have been observed for resting of turtle.

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	Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.	
37.	The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.	Mining is being carried out upto depth of 2.4m from river bed profile & no water table will be encountered due to mining & allied activities. Mining operation commenced in the month of October & no hydrogeological regime of surrounding area is effected.
38.	The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.	No withdrawal of ground water is required. Drinking water obtained from existing hand pumps from tab water supplied by Jal Nigam. Water of sprinkling is taken from near by ponds.
39.	Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.	Machinery deployed in the mining activities is being properly maintained. Supervisors are employed to ensure that there is no leakage of oil & grease from vehicles. Only PUC vehicles, are allowed to enter the mining area for transportation of mineral.
40.	Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.	Only PUC vehicles are allowed to enter into mining area & vehicular emission is being properly maintained. Vehicles permitted under carrying capacity is being allowed for transportation of mineral & it is strictly observed that vehicles are not overloaded.
41.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).	Labour camp is provided outside the area & all amenities are provided such as toilet, safe drinking water, medical health care etc. Gas cylinder is provided for cooking. The photographs of labour camp with amenities is shown in photographs is enclosed (Annexure no.8).
42.	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically	Respiratory dust mask is provided to each workers employed in dusty areas. Vocational training programme shall be undertaken within two months for awareness of safety & health aspects of workers. Medical health camp shall be organised periodically under the supervision

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	to observe any contractions due to exposure to dust and take corrective measures, if needed.	of qualified doctor & free medicine are distributed to workers employed in the mine & nearby villagers.
43.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	Copy of environmental clearance have been forwarded to concerned Panchayat, Zila Parishad/Municipal Corporation etc. for their record. The clearance letter has been already uploaded in the web site of proponent.
44.	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.	Environmental statement for the financial year 2023-24 in Form V shall be submitted before 31 <sup>st</sup> March 2024 to concerned authorities.
45.	The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).	About 500 sapling of local species have been planted outside the area. The photograph of plantation is enclosed (Annexure no. 7)
46.	Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.	The entire lease out area is consists of river sand having no debris or waste. Therefore no proposal has been envisaged for its separate stacking for strengthen of river bank embankment.
47.	Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.	Each workers employed in the mine is being provided safety shoes, helmets, mask, etc. for their safety. First Aid box with all preventive medicines is provided in the office for treatment of bite of poisonous reptile/insect like snake.
48.	Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.	Free medical camp organized by proponent for check-up of workers employed in the move as per provisions of Mine Act. The photographs of medical camp is enclosed (Annexure no.9).

**Specific Conditions**

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1.	Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.	Issues raised during public hearing shall be strictly followed & all proposal shall be implemented in time bound manner.
2.	The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (Conservation) Act, 1980 before the start of work.	Total lease out area is State Govt. land & no forest land falls within area. The route map for transportation of mineral is falls under revenue land. No forest land involved in the mining & allied activities therefore NOC is not required from forest land.
3.	The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	It is river bed mining & mined out area shall be replenished every year during monsoon period to restore its maximum original topography. Therefore proposal regressing of mined out area is not feasible in the present case.
4.	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	Drinking water is being used from existing hand pumps & from tab water supplied from Jal Nigam. No new wells shall be dry for extraction of ground water.
5.	At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.	Agreed. All the necessary guidelines issued by Government of India/State Govt./District Administration related to covid-19 is being complied.
6.	Environment management in according to environmental status and impact of the project.	Mining shall be carried out from month of October to June with out affecting the geo-hydrology of the river all the mined out pits shall replenished during monsoon period. Therefore there is no adverse impact in the water regime. Apart from this, the proponent shall undertake plantation out the area to reduce the carbon emission to be generated due to movement of vehicles.
7.	Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.	Dust capturing capacity of the leaves of sample tree which substantiated in the effect of air pollution. The plantation of Mangifera indicaL., Pierre, Pongancia pinnata (L) etc. useful for bio-monitoring, the development of green belts as well as to reduce air pollution.
8.	No mining activity should be carried out in-stream channel as per SSMMG, 2016.	SSMMG 2016 guide line shall be strictly followed.
9.	Pakkamotorable haul road to be maintained by	The Kaccha haulage road from lease area to

	the project proponent.	link road shall be converted to cemented by own expenses of proponent & shall be maintained.
10	A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.	The proponent shall establish Environmental Management cell with suitable qualified personnel. The detail of personnel with their qualification to be employed in the mine shall be submitted in next six monthly compliance report.
11	Permission from the competent authority regarding evacuation route should be taken.	Irrigation department bund is being maintained properly for the purpose of evacuation route & sufficient amount has been already disburse to Irrigation department.
12	Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.	It is observed that survival of tree saplings is around 40% & damage plants are replaced with healthy plants to maintain survival rate.
13	Site pit photographs should be submitted with date time and point coordinate within 15 days.	Site photographs with date time & point coordinates are enclosed (Annexure no.10).
14	One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.	One month air quality, noise level report is enclosed (Annexure no. 3) & all parameters are well with in permissible limits. The study of flora & fauna in adjoining area shall be studied & report of some shall be furbished in next six monthly compliance report.
15	Provision for cylinder to workers should be made for cooking.	Cylinder for cooking is provided to workers. (Annexure no.11)
16	The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.	The capacity of trucks/tractor trolleys permitted by Transport department are allowed to transport the mineral. No overloading is being carried out.
17	Provide suitable mask to the workers.	Each workers employed in the mine are provided with mask
18	Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.	Kaccha haulage road from lease area to link road shall be made cemented by proponent in its own expenses & broad leaves tree saplings shall be planted both sides of haulage road to control the dust.
19	Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.	Agreed. Indigenous plants like Mangifera indicaL., Pierre, Pongainia pinnata (L) shall be planted & other species consultation with local forest department.
20	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.	Agreed. Detailed replenishment study shall be conducted & report shall be submitted with in two years.
21	Provision for two toilets and hand pumps	The proponent has constructed toilets & hand

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	should be made at mining site.	pump out side the lease area. (Annexure no. 12 )
22	Drinking water for workers would be provided by tankers.	Drinking water to workers is being provided by tankers.
23	Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.	Mining is being carried out by Bar scalping method as per SSMMG guidelines 2016,
24	A buffer/safe zone shall be maintained from the habitation as per mining guidelines.	7.5m barrier zone has been kept all along lease boundary.
25	Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.	Funds under CER shall be kept separately & details of various heads of expenditure shall be submitted in next six monthly compliance report.
26	Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/ temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.	Free medical camp shall be organised by proponent for safety & health aspects of workers. Health insurance card, Medical claim shall also be provided to workers employed in the mine. The status report of same shall be submitted in next six monthly compliance report.
27	Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.	Scheme for rain water harvesting & conservation of water shall be undertaken & maintenance of surface water bodies of the nearby area will be incorporated under CER activities.
28	The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.	Extraction of mineral is being carried out in dry part of area having depth upto 2.4m only & there shall be no obstruction of free flow of water. All precautionary measures shall be adopted & its report shall be submitted to concern department time to time.
29	Width of the haul road shall be more than 6m.	Width of haul road has been kept more than 6m for movement of tippers/machineries.
30	Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.	Annual replenishment study shall be submitted after monsoon period & in the being of replenishment report, decision will be taken.
31	The project proponent shall ensure that if the project area falls within the eco-sensitive zone	No eco-sensitive zone of National park/Sanctuary exists within 10km Buffer area.

	of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.	
32	If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.	The lease area is 12.512ha & EIA studies have been already conducted. No other leases falls within 500m distance, therefore cluster situation is not formed.
33	The Environmental Clearance will be co-terminus with the mining lease period/mining plan whichever is less.	Agreed.
34	Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.	The project does not fall under 10 km area of wild life Sanctuary therefore it is not necessary to obtain any clearance from NBWL.
35	To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.	Mining shall be carried out as per approved mine plan & all mitigation measures shall be taken as per SSMMG guide lines 2016.
36	Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.	Geo-Coordinates of each pillar has been verified by DMO & submitted to SEIAA. Copy of Same is enclosed (Annexure no.13).
37	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.	The total lease area is 12.512ha & no cluster forms with 500m distance.
38	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review	Agreed. Replenishment study of pre monsoon, monsoon & post monsoon season shall carried out & submit to concerned authorities with in period of 2 years.

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	of conditions of Environmental Clearance.	
39	The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.	It is manual opencast mine Light weight excavator like Dozer etc. is being deployed for loading the mineral into trucks/dumpers for mineral stack yard.
40	It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/morrum from the river bank only.	Mining operations shall be restricted upto depth of 1m from river bed profile. 10% of total width of river had been kept in both sides of bank to avoid erosion of river bank.
41	The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.	Extraction of sand shall be carried out over dry part of area & no hydro-geological regime shall be carried out as per SSMMG guide line 2016.
42	The project proponent shall adhere to mining in conformity to plan submitted for the mine lease condition and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left unworked (Non mining area), distance from the bridge etc. It shall be ensured that no mining shall be carried out during the monsoon season.	Mining is being carried out with in mineable area i.e. 8.512ha only out of 12.512ha & remaining area 4.0ha has been considered as non-mining zone. No bridge exists within 1Km away from downstream. No mining shall be carried out during monsoon period.
43	The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.	The provision of Mines Act shall be strictly followed regarding deployment of labours with in lease area.
44	The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.	All workers employed in the mine shall be equipped with PPE. Vocational training programme shall be carried out for safety & health aspects of workers. Medical camp shall be organized by proponent for health check up of workers.
45	The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any	Ambient air quality monitoring was conducted in the impact zone & found that parameter PM10, PM2.5, So2, & NOX are well with in permissible limits. (Reference no. )

	shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].	
46	Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.	Regular water sprinkling is being carried out over haul road, loading & unloading points & all transfer points to suppress the air borne dust.
47	It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	Sample of ambient air quality was taken & revealed that all parameters are well within permissible limits as prescribed by CPCB.
48	The extended mining scheme will be submitted by the proponent before expiry of present mining plan.	The proponent shall submit scheme of mining duly approved with concerned authority before expiry of present mine plan period.
49	Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.	Agreed. Four ambient air quality monitoring stations shall be divided based on meteorological data & parameters like PM10, PM2.5, SO2, & NOX to be monitored & report shall be submitted in next six month compliance report.
50	Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.	The haulage road from lease area to link road shall be properly cemented by proponent in its own expenditure & properly maintained.
51	Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.	The proponent has established adequate sanitary facility out the area.
52	Solid waste material viz., gutkha pouches, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.	Dust bin has been provided with in working area for collection of solid waste material. The photographs of dust bin is enclosed (Annexure no. 14)
53	Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.	Plantation was carried out along haulage road as per consultation with Gram Sabha/Panchayat.
54	Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.	Natural/customary path used for local villagers shall not be obstructed during course of mining.
55	Digital processing of the entire lease area in	Agreed. Digital processing of entire lease area

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	the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.	shall be carried out once in three years by DGM, U.P. & report shall be submitted to concerned authorities.
56	A copy of clearance letter will be marked to concerned Panchayat/local NGO, if any, from whom suggestion/representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.	The copy of EC has been circulated to concerned Panchayat/Local NGO.
57	State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.	Agreed.
58	The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <a href="http://www.seiaaup.in">http://www.seiaaup.in</a> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.	The project proponent advertises in two local newspapers that environmental clearance has been accorded. The copy of advertisement is enclosed. (Annexure no. 15)
59	The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Agreed.
60	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Agreed.
61	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30	Agreed.

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	days as prescribed under Section 11: of the National Environment Appellate Authority Act, 1997.	
62	Waste water from potable use be collected and reused for sprinkling.	The waste water from portable use is collected in dump & used for sprinkling.
63	During the school opening and closing time transportation of minerals will be restricted.	Agreed. The proponent has developed haulage road to link road & no school comes in the periphery of transportation route.
64	A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.	Agreed. Mining activities shall be carried out as per approved plan. 10% of total width of river has been marked as "Restricted zone for Mining" & no mining & allowed activities shall be undertaken with in restricted zone.

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ANNEXURE - C 9

प्रेषक,

जिलाधिकारी,  
गाजियाबाद

सेवा में,

रजिस्ट्रार,  
मा० राष्ट्रीय हरित अधिकरण,  
मुख्य ब्रांच, नई दिल्ली।

संख्या 3628 /एस०टी०-डी०एम०/2024

दिनांक 12 फरवरी, 2024

विषय :-

मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए०संख्या-724/2022 बिटदू एवं उत्तर प्रदेश सरकार एवं अन्य के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए०संख्या-724/2022 बिटदू एवं उत्तर प्रदेश सरकार एवं अन्य में पारित आदेश दिनांक 11-12-2023 के अनुपालन में समिति गठित कराकर आख्या प्राप्त की गयी। गठित समिति की स्थलीय निरीक्षण आख्या संलग्न कर इस अनुरोध के साथ प्रेषित है कि स्थलीय निरीक्षण की अनुपालन आख्या मा० राष्ट्रीय हरित अधिकरण के अवलोकनार्थ प्रस्तुत है।

संलग्न :- यथोपरि।

भवदीय,



( इन्द्र विक्रम सिंह ),

जिलाधिकारी,  
गाजियाबाद

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**Status Report****In****Original Application No. 724/2023***Bittu**Versus**State of Uttar Pradesh & Ors.*Order Date – 11.12.2023

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With regards to the due compliance of Hon'ble National Green Tribunal, New Delhi order Original Application No. 724/2023 Bittu Vs State of Uttar Pradesh & Ors. dated 11-12-2023. Joint Committee of UPPCB, SEIAA and ADM (City) inspected the Sand Mining lease area Gram Pachayara Khand-2, tehsil- Loni, Ghaziabad Gata No. 303MI, 313 MI, 290 MI, 301 MI, 303, 304 MI, 314 MI, 297 MI, 298 MI, 302 MI, 311 MI, 312 MI, 313 MI, 314 MI, area 8.512 Hect. lessee New panther Security Services Pro. Bani Singh Add. Salasar Complex, 306, Shankar Vihar Colony Kuraishi, Aligarh on date 27-01-2024.

The observations with respect to Environmental Clearance compliance are as follows:

S. No.	Conditions	Compliance as per PP	Compliance on Site
<b>I-General Conditions</b>			
5.	Mining & loading shall be done only within day hours.	Agreed. Mining & loading is being carried out during day time only (i.e. after sunrise & before sun set)	Mining activities were observed which is going on during day hours.
7.	It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.	Sampling of ambient air quality was conducted & revealed that all parameters are well within permissible limit. Copy of ambient air quality is enclosed. Water sprinkling on haul road is being carried out to suppress the dust. Water sprinkling photographs is enclosed.	Water sprinklers was found to be deployed on site and on roads leading to site.
13	It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.	Mining is being carried out in dry portion of river in mineable area only & no paleo- channels is being affected due to mining & allied activities & not disturb the velocity & flow pattern of river water.	No mining was being carried out on the river flow.
16.	Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is	Mining operations commenced in the month of October & mining is being carried out up to depth of 2.4m from ground profile & mining is being carried out above ground water table. Hydro-geological studies shall be carried out during the month of April/ May & same report shall be furnished in next six monthly	PP has the date till 31 <sup>st</sup> , March 2024 to submit the report.

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	observed /anticipated, mining shall not be carried out.	compliance report.	
17	Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.	Regular water sprinkling is being carried out to suppress the dust. Light weight loader is being used for loading the mineral into trucks/dumpers. Proper attention is being taken for maintenance of machineries deployed in the mine. Habitation is far away from proposed mine area, therefore no adverse impact is being observed due to mining & allied activities.	Water sprinklers were found to be operational at the site and vehicles carrying sand was found to be covered.
19	Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.	Lessee has planted about 500nos of sampling of local species outside the lease area with consultation of Horticulture Department. The receipt of sampling is enclosed. Photographs of plantation are enclosed.	Planation was observed which is under taken by PP. Further, suggested some more plantation need to be made
22	An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.	Agreed. It is fresh grant case of mining & annually Environmental audit shall be submitted end of May 2021.	PP has the date till 31 <sup>st</sup> , March 2024 to submit the report.
24.	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.	Agreed. Six Monthly compliance report is being submitted.	Report is submitted by the PP.
26.	Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.	The loaded trucks are covered with tarpaulin sheets to avoid fugitive emission & spillage of mineral/dust.	Loaded vehicles were observed in covered condition during inspection.
30.	Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable	The proposed mining area is devoid of top soil cover, therefore no proposal has been envisaged for top soil management. Sand is collected in small heaps for a short period & loaded in dumpers. Also, both sides of	The proposed mining area is devoid of top soil cover.

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	material.	river banks top soil preservation is taking utmost care Therefore, no such proposal is given for making of retaining walls.	
31.	Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.	Agreed. Separate budget under corporate social responsibility (CSR) kept separately & expenditure incurred under different activities based on need of local habitant. Traditional skill of people is being identified & different training programme undertaken among skill people for upliftment their income. Proponent regularly undertake various programmes like development of fodder farm, fruit bear in orchards, etc. for the upliftment of social income.	Receipts of measures taken for upliftment of local inhabitant was submitted by the PP.
32.	Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc. proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.	The proponent adopted nearest one village & infrastructure facilities like maintenance of road, drinking water etc. provided by own expenses. The proponent is planning to adopt another two nearest villages for its infrastructure development & its report shall be furnished in next six monthly compliance report.	PP has submitted receipts claiming to have constructed and maintained road from Bandha to site and has provided RO water facilities to nearby villages.
33.	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.	Agreed. Funds shall be kept separately for the protection of environment & shall not be diverted for other purposes. The year wise expenditure incurred under different heads towards environment protection shall be submit in next six-monthly compliance report & copy of same shall be submitted to Regional office, MoEF & CC, GOI, Lucknow, SEIAA, UP & UPPCB.	PP has the date till 31 <sup>st</sup> , March 2024 to submit the report.
37.	The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the	Mining is being carried out up to depth of 2.4 m from river bed profile & no water table is encountered due to mining & allied activities. Mining operation commenced in the month of	Mining activity is at proper distance from the river flow and is not directly affecting hydro geological regime of the

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	surrounding area shall not be affected.	October & no hydrogeological regime of surrounding area is affected.	surrounding area.
40.	Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.	Only PUC vehicles are allowed to enter into mining area & vehicular emission is being properly maintained. Vehicles permitted under carrying capacity is being allowed for transportation of mineral & it is strictly observed that vehicles are not overloaded.	Vehicles involved in loading and transportation were found that it is following required norms.
42.	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	Respiratory dust mask is provided to each worker employed in dusty areas. Vocational training programme shall be undertaken within two months for awareness of safety & health aspects of workers. Medical health camp shall be organized periodically under the supervision of qualified doctor & free medicine are distributed to workers employed in the mine & nearby villagers.	PP is instructed to arrange medical Health Camps at frequent intervals.
44.	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.	Environmental statement for the financial year 2023-24 in Form V shall be submitted before 31 <sup>st</sup> March 2024 to concerned authorities.	PP has the date till 31 <sup>st</sup> , March 2024 to submit the report.
45.	The green cover development /tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).	About 500 sapling of local species have been planted outside the area. The photograph of plantation is enclosed.	Planation in few patches is observed and suggested for few more.

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Specific Conditions (To be followed by Director, Geology and Mining, Uttar Pradesh)			
8	No mining activity should be carried out in-stream channel as per SSMMG, 2016.	SSMMG 2016 guide line shall be strictly followed.	Mining activity is not disturbing the river flow.
9	Pucca motorable haul road to be maintained by the project proponent.	The Kaccha haulage road from lease area to link road shall be converted to cemented by own expenses of proponent & shall be maintained.	Kachcha haulage road was in used at the time of inspection.
10	A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.	The proponent shall establish Environmental Management cell with suitable qualified personnel. The detail of personnel with their qualification to be employed in the mine shall be submitted in next six monthly compliance report.	No such Environmental Management Cell was found as on date.
14	One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.	One month air quality, noise level report is enclosed & all parameters are well within permissible limits. The study of flora & fauna in adjoining area shall be studied & report of same shall be furnished in next six monthly compliance report.	Submitted
18	Approach road kaccha is to be made motorable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.	Kaccha haulage road from lease area to link road shall be made cemented by proponent in its own expenses & broad leaves tree saplings shall be planted both sides of haulage road to control the dust.	Approach was found to be motorable.
19	Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.	Agreed. Indigenous plants like Mangifera indica L., Pierre, Pongainia pinnata (L) shall be planted & other species consultation with local forest department.	Planation in few patches is observed and need to be planted a few more
23	Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2ft) as per sustainable sand mining management guidelines 2016.	Mining is being carried out by Bar scalping method as per SSMMG guidelines 2016,	Mining was done as per sustainable sand mining management guidelines 2016.
28	The excavated mining material should be carried and	Extraction of mineral is being carried out in dry part of area	Mining activity is not disturbing the river flow.

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	transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.	having depth up to 2.4 m only & there shall be no obstruction of free flow of water. All precautionary measures shall be adopted & its report shall be submitted to concern department time to time.	
30	Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity/production levels shall be decreased/stopped accordingly till the replenishment is completed.	Annual replenishment study shall be submitted after monsoon period & in case if any deficiency in the replenishment report, decision for favour of environment protection will be taken.	Annual Replenishment report has been submitted to the Mining Department.
35	To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.	Mining shall be carried out as per approved mine plan & all mitigation measures shall be taken as per SSMMG guide lines 2016.	Mining activity was found to be done in the permissible limits sanctioned to the PP.
39	The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.	It is manual opencast mine Light weight excavator like Dozer etc. is being deployed for loading the mineral into trucks/dumpers for mineral stack yard.	The mining activity was being done in open-cast and manual /semi mechanized manner.
40	It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/morrum from the river bank only.	Mining operations shall be restricted upto depth of 1 m from river bed profile. 10% of total width of river had been kept in both sides of bank to avoid erosion of river bank.	Mining activity being done in permitted area and away from river course.
41	The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not	Extraction of sand shall be carried out over dry part of area & not in any hydro-geological regime shall be carried out as per SSMMG guide line 2016.	Mining activity is at proper distance from the river flow and is not directly affecting hydro geological regime of the surrounding area.

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	be affected.		
46	Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.	Regular water sprinkling is being carried out over haul road, loading & unloading points & all transfer points to suppress the air borne dust.	Water sprinkler and tankers were found to be operational.
52	Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.	Dust bin has been provided with in working area for collection of solid waste material. The photographs of dust bin is enclosed.	Dust bin were found at the site office and nearby.
53	Green area/belt - to be developed along haulage road in consultation of Gram Sabha/Panchayat.	Plantation was carried out along haulage road as per consultation with Gram Sabha/ Panchayat.	PP was instructed to developed green belt along haulage road with the specified plant.
62	Waste water from potable use be collected and reused for sprinkling.	The waste water from portable use is collected in dump & used for sprinkling.	PP was found to be non-compliance with the condition.
64	A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.	Agreed. Mining activities shall be carried out as per approved plan. 10% of total width of river has been marked as "Restricted zone for Mining" & no mining & allowed activities shall be undertaken with in restricted zone.	Mining activity being done in permitted area and away from river course.

*Kunwar Santosh Kumar*  
 (Kunwar Santosh Kumar)  
 AEE, UPPCB, Ghaziabad

*Lal Haldar*  
 Asstt  
 (Asstt Lal Haldar)  
 SEIAA

*Gambhir Singh*  
 (Gambhir Singh)  
 ADM (City)  
 Ghaziabad

Photographs:-

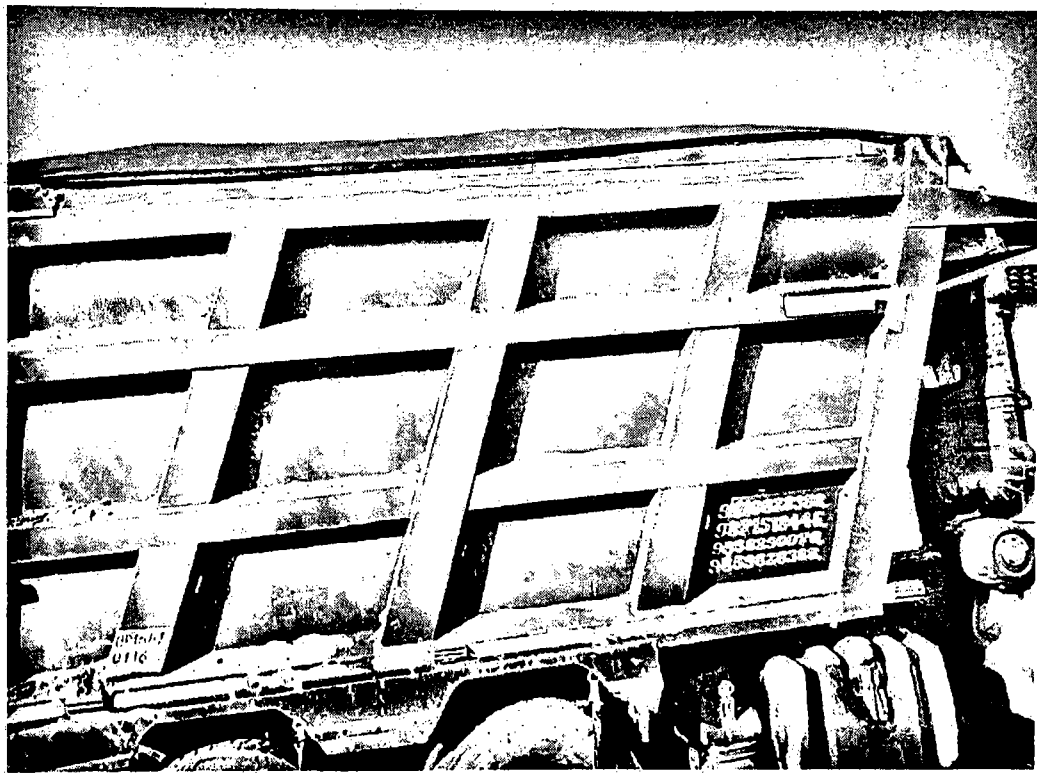


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Before The National Green Tribunal at New Delhi - 1

IN THE COURT OF

o A No - 724 of 2023  
Case No. \_\_\_\_\_ OF 201

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In re :

Bittu

Plaintiff/Petitioner/Complainant/Applicant

State of U.P & ors

VERSUS

Defendant/Respondent/Accused

KNOW ALL to whom these presents shall come that I Bani Singh s/o Raghunath Singh the above named \_\_\_\_\_, do hereby appoint.

R/o Sala Sar Complex 306 Shankarvihar colony  
Kuraisi, Aligarh U.P

(Hereinafter called the Advocate(s) to be my/our Advocate in the above noted case authorize him:-

1. To act, appear and plead in the above noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.
2. To sign, file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
3. To file and take back documents of admit and/or deny the documents of opposite party.
4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
5. To take execution proceedings.
6. The deposit, withdraw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
7. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate wherever he may think fit to do so and to sign, the power of attorney on our behalf.
8. And I/we undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
9. And I/we undertake that I/we or my /our duly authorized agent would appear in court on all hearings and will inform the advocate for appearance when the case is called.
10. And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate, which he shall receive and retain for himself.
11. And I agree that any dispute/ question/ differences arises between me and my advocate regarding this case or any case or any matter of mine handled by the present advocate shall be referred to the sole arbitrator appointed by my undersigned advocate only and the proceedings of arbitration shall be at Delhi only.
12. And I/we the undersigned do hereby agree that in the event of the whole or part to the fee agreed by me/us to be paid to the advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court for a period of three years only and

if the case prolongs for more than 3 years the original fee shall be paid again by me/us. I/we hereby agree that once the fees is paid, I/we will not be entitled for the refund of the same in any case.

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- 13. And I/we the undersigned do hereby agree that I/we shall not claim any compensation nor the advocate/s shall be liable for any compensation if he/she fails to appear in the court or fails to conduct or withdraws from the case due to non-payment of fee as per settlement or for reason of any requests/ call given by Bar Association/s or Council/s.

In Witness whereof I/we do hereunto set my/our hand to these presents the contents of which been understood by me/us on this 14 day of 8 2024

Accepted subject to the terms of the fees.

वनीसिंह

ADVOCATE

*V. Aditya*

CLIENT

CLIENT

enrollment no. D/3284-B/2011

mobile No. 9272103686

email ID -  
vithal.aditya@gmail.com

Partner Security Guard Services

Director

